shall have to develop other financial The commercial shall also have to be geared up to meet their requirements for liquid capital. We should not forget that. One important point made by the hon. who initiated the debate,—and he dilated on that for long and he brought an informed mind to bear upon it;—was that the resources of these Financial Corporations were not fully utilized and he quoted the institutions in Japan and similar institutions of U.K. He said that resources of 94 per cent. of the paid-up capital were utilized in U.K. or several times the paid-up capital was utilized in Japan. He said that about 3,500 times the capital was utilized there. He agrees that the period of their activity was quite long. In some cases it was 15 years, in others it was 10 years but the time given to these institutions is very short—only three years in some cases, 2 years in others and one year in a few. But if you see, just for comparison I am using that figure, the disbursement of loans made by the Industrial Finance Corporation from 1948 to this time. The paid-up capital is Rs. 5 crores, amount of loans sanctioned up to date is Rs. 45 crores -it is nine times at least. Amount of loans disbursed to-date—that has been sanctioned—is Rs. 18 crores, that more than 3 times the paid-up capital. I appreciate the point made by him about the steady improvements made by these Corporations. I have no doubt and it is for this purpose, to improve the structure of these Corporations, that we went into this matter and we have brought this amending Bill which has received the general support and blessings of this House that with these things it is not impossible that we will achieve a good record and when we come next time to the House, the House will say that during this period, with these amendments and improvements and renovations and innovations made in it, the State Financial Corporations have not only worked well but have gone a long way in developing or meeting the financial requirements of the small and Sir. medium-scale industries. these words, I move.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill further to amend the State Financial Corporations Act, 1951, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

MR. DEPUTY CHAIRMAN: We will take up clause by clause consideration of the Bill.

Clauses 2 to 25 were added to

Clause 1, the Title and the Enacting formula were added to the Bill.

SHRI B. R. BHAGAT: Sir I move:

"That the Bill be passed."

Mr. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed."

The motion was adopted.

THE LOK SAHAYAK SENA BILL, 1956

THE MINISTER FOR DEFENCE (DR. K. N. KATJU): Mr. Deputy Chairman, I beg to move:

"That the Bill to provide for constitution of a Lok Sahayak Sena for imparting military training citizens of India, as passed by Lok Sabha, be taken into consideration."

Sir, this Bill has met with such general approval throughout the country that it does not stand in need of any long introduction from me. The Lok Sahayak Sena has been functioning during the last eighteen months. It has aroused great enthusiasm. It is now public knowledge that our aim for the present is to train a lakh of people every year. The scheme is for five years and we mean to do this by means of holding some 500 camps in a year. We use ten months of the year, avoiding the monsoon seasons. And we hold these camps in different parts of India, in practically every State. One camp was held in Jammu and Kashmir in the heights of Leh and we have also camps down south, everywhere, with areas which are generally close to community welfare project centres. Sometimes the State Governments represented and emphasised order to rouse public enthusiasm and to awaken public consciousness we should hold these camps in other centres also. In these eighteen months somewhere about a lakh and fifty thousand people The response has have been trained. been very fine and everyone who is

[Dr. K. N. Katju.]

between the ages of 18 and 40 is welcome. People generally come from the rural areas and all castes and com-munities are represented. The camp is for one month and the conditions under which the trainees live are military congiven and Free ration is ditions. free uniforms are given and when the camp is dispersed, an out of pocket allowance of Rs. 15 per head is given to the trainees. I have visited them to the trainees. I have vi Members might have seen these camps too. The conditions under which the trainees live are just like military conditions and they lead during that one month a fairly Military training is life. imparted. There is physical drill, there are the marches, rifle shooting and all that. To those who are not literate, an effort is made to give some instruc-tion and particularly instruction in what I may call the art of making a good citizen of India. Our aim is to utilise this one month to create a sense leadership in every trainee, because is not merely our purpose to give them military training, but to make better citizens and to make take an active part in the life in their own village. As the House knows. throughout the countryside there is wave on enthusiasm flowing. People are most anxious to help themselves. There is the Shramdan movement. There is a desire to build roads and dams and to spread the gospel of education what we require is leadership in the village itself, a sense of discipline the village and we are hoping that this training that we impart, apart from the purpose that it may serve in times of need whenever there is an emergency, in peace time also, the training will be useful and it will rebound to the benefit of the country at large.

All this costs a lot of money. annual expenditure is a crore of rupees and for five years, if we proceed these very lines, it will be Rs. 5 crores. This Bill has become necessary because we wanted to have some rules regulations and while these trainees were living in a camp life, they had to be subject to military discipline therefore, we wanted to put it on The Bill as it stands, regular basis. commits Government and commits the Parliament to no limitations. I wish to emphasise this because if the movement spreads, and if there is a general desire in the country throughout the

munity for military training—and we are anxious ourselves to impart this training to practically every able-bodied citizen—if there is such a general desire for expansion, and if Parliament approves of it, then within this very Bill, it will be possible to extend the number from one lakh a year to two lakhs a year. It will all be a question of money. It will be a question of the provisions to be made for training purposes.

I wish also to emphasise here we are giving one month's training. The House will be aware that movement for giving military training has had its origin during the last three or four years on some scale. The House knows that apart from this Lok Sahayak Sena, during the last four or five years, effort is being made to give military training to various classes of our people, for instance we had in our schools and colleges the N. C. N. C. C. movement. The course military training and from imparts among them boys are sent up to Military Academy at Khadakvasla near Poona. Similarly we have opened Auxiliary Cadet Corps and for purpose of providing military training to people living in urban areas employed in industrial concerns, miles and factories, we have the Territorial Army. And in order to provide better and further means and greater facilities we started the Auxiliary Cadet Corps in 1953. But it was on a limited scale. The period of camp life was about a week in the beginning. I think it was extended to ten days and the allowance paid was Rs. 5. The response to it was great. People were very ready to come and take advantage of it. Then this Lok Sahayak Sena was started and a longer period of training was provided. I am mentioning all this because if experience proves that the period is too short, that it should be a bit longer, then there will be nothing to prevent the Government with the approval of Parliament from extending the period from one month to two months so as to make the military training effective.

Hon. Members would have seen that the Bill is what you may call generally of a providing character. It is a piece of delegated legislation. It says that the prescribed authority shall do this and that, that the prescribed authority may lay down rules for this purpose and for that purpose. There is an enabling power to make the rules.

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But we have taken care now in this Bill, as it comes here, to state that all these rules and regulations which may be made by the prescribed authority, the Army Headquarters or the Defence Ministry, shall have to be laid before Parliament within twenty days, I believe, of the making of those rules and regulations.

And Parliament will have full authority to approve of them or not to, or to express disapproval or to make suggestions or modifications and the period provided that can be done, may be during the session in which they are laid or during the period of the next session. So the time may be extended, the number may be extended, the allowance may be extended and everything can be extended. But I wish to emphasise one basic feature, namely, that it is purely voluntary. It is not compulsory in nature at all. It becomes compulsory to this extent that if you give your name and if you enter a camp, then so long as you are the camp, you are subjected to military discipline; you are subject to their rules and regulations. If you commit any breach anywhere, then you liable to be punished. The punishment is of a very summary nature. Not much, Rs. 50 maximum fine. Please remember it is the maximum fine. is not that everything is to be punished with Rs. 50 fine. It may be five rupees, it may be a warning, it may be anything, but Rs. 50 is the maximum fine, and in default not seven days civil imprisonment in a district jail but seven days detention in the barracks of the camp itself. So all that had to be done in this Bill and I wish to repeat again—because some suggestion made: Well, if a man becomes a trainee and undergoes this training, then he might be compelled to go and serve anywhere where there is any national calamity, there is any earthquake, flood, fire, that these people may be sent over there. That is not the purpose of this I am perfectly hopeful that any one who has undergone the training, whenever any occasion arises, he will be the first to offer himself for help. If there is, God forbid, any national emergency well, he will be the first probably to come forward and offer his services as required. It there is any national calamity anywhere and any providential calamity near about or anywhere, then he will probably be the first man to go and save human lives and otherwise serve humanity with the spirit of "I want to serve my country.' But the Bill, as it stands,—the whole scheme therein—is of a voluntary nature. It does not provide for compulsion anywhere in any scheme of things. As I said, Sir, this Bill was introduced in ed in Parliament last year, What we did was: We com-1955. pleted the scheme. We held our first camp in the month of May 1955 and possibly another in July or August, and I introduced the Bill in September. Owing to congestion of business Parliament the Bill could not be taken The one effect has been a good one, namely this. I had been out and I have been able to report to that the working of the scheme during the last sixteen months has been extremely satisfactory. It has been very gratifying, the general response of the people themselves, the enthusiasm arouses wherever the camp is held, and I should like to acknowledge as clearly as I can the co-operation which have received in this from all the State Governments. They have been very helpful. They have given us radio sets. If the camp is near a military hospital, then of course the military hospital is used for the purpose of providing medical facilities for them but, if there is no military hospital near about, then the State Governments come forward and make medical arrangements for our purpose, for the benefit of the trainees. So the response everywhere has been very good and the future is very bright. The desire for military training is very acute and it seems that really the peo-ple think that this Lok Sahayak Sena meets that particular desire.

I do not want to take any further time and I commend this Bill, Sir, for the approval of the House.

MR. DEPUTY CHAIRMAN: Motion moved:

"That the Bill to provide for the constitution of a Lok Sahayak Sena for imparting military training to citizens of India, as passed by the Lok Sabha, be taken into consideration."

Yes, Mr. Jaswant Singh. Ten minutes each.

SHRI JASWANT SINGH (Rajasthan): Mr. Deputy Chairman, I rise to lend my wholehearted support to this measure. We, the people coming from

: [Shri Jaswant Singh.]
Rajasthan, particularly welcome this measure because we have the traditions of military service for centuries. Sir, a large section of our people for centuries have mainly been devoting their time to military service and so everything that comes in the form of giving military training to the people at large is naturally a matter of rejoicing for us.

Lok Sahayak Sena

Another welcome feature of this new organisation that I see is that there is an unbroken chain, as just now explained by the hon. Minister. There is the N.C.C. to impart this sort of military training to the boys at schools and col-leges. Then there is the A. C. C. and other organisations, and for the citizens of the ages of between 18 and 40 this new organisation has been set up. Therefore an unbroken chain has been maintained for imparting military training to the people of India and this will go a long way in preparing the people for the service of the country. Sir, while the N. C. C. would serve the needs of the youth, this measure will inculcate in the people a sense of discipline, security, self-reliance and interest service. I would national further request the hon. Minister to see that in due course of time between these different organisations like the N. C. C., the A. C. C. and this now newly introduced Lok Sahayak Sena there is a sort co-ordination so that they may not pull in different directions and a co-ordinated scheme is brought into being whereby these organisations will smoothly work. To train a lakh of people and to run two hundred camps every year.....

SHRI H. C. DASAPPA (Mysore): Five hundred a year.

Dr. K. N. KATJU: He is correct. Two hundred camps of 500 each.

SHRI JASWANT SINGH: The Bill is talking of 200 camps of 500 each and the total number thus would come to a lakh of people to be trained in a This will naturally require quite a large number of officers and instructors and I believe that the necessarv instructing staff and officers may be forthcoming, but even then, if we want probably to take to serious training, there may be dearth of officers and instructors and in this respect I would like to press the point from the standpoint of Rajasthan particularly. before the integration of Indian States,

they used to keep large forces, particularly the States of Rajasthan used to have quite a large force. Also three of our big States like Jodhpur, Jaipur and Bikaner used to have large forces and these forces have put in meritorious war service and in other spheres also they have not been in any way inferior to the Indian Army, owing to the bad luck of our and officers, at the time of the merger of the State Forces into the Army, a large number of soldiers and officers were either retired or disbanded. Sir, in this matter we have a serious complaint and we have a sore point that we have not been fairly treated, because the selection did not lie the hands of those who were sympathetically inclined towards us but in the hands of the officers of the Indian Army, who naturally wanted their own men to be pushed up. Now with these camps being established and our having to train a large number of people, a large number of instructors and officers will be required and I would appeal to the hon. Minister to sympathetically consider the cases those of the instructors and officers of the former Indian States' Forces who are fit to help in these matters, and this will go also a long way to rehabilitate them because, Sri, after they had been disbanded from the States' Forces they had to revert to their landed property. Unfortunately for them, there also, because of these so-called land reforms and for other reasons their ancestral landed property passed away from their hands and gone into the hands of other people with the result that there is no alternative for them to fall back upon.

And their lot has become really very very pitiable and miserable and I appeal to the hon. Minister that when this opportunity has come about, the cases of such people should be sympathetically considered and they should be absorbed for this purpose.

Sir, in regard to the Bill itself, there are two points on which I would like to lay some stress. I will not take much time of the House because there are other speakers also. The first point is this. I have gone through this Bill and I find there is no provision for a refresher course. I have not been in regular military service but we, Rajputs particularly, from the very cradle have been given a sort of military training. Horsemanship, sportsmanship and all

these sort of things are in our very veins and I along with many of my friends claim to know much about the military affairs than even the regular soldiers. So I can say with some confidence when I speak on this subject kind of military training that the envisaged in this Bill—this training of the type for one month-will not in my opinion go a long way to impart any training to the trainees. Even in the regular Army service there marksmen, there are crack shots among sportsmen and I would humbly submit that if they are out of practice for some time, even the best marksman will be of no avail in competition with a regular person who has been having a regular practice all the time regularly. Similarly in the sporting sphere, if one does not practise, howsoever good he may be as a crack shot, in due course because of lack of practice he will be absolutely good for nothing. Therefore I would submit that with this month's service during one's life time you cannot expect that the trainee will serve either in the second line of defence or will be of any use in times of emergency. He would only just learn the A. B. C. D. during this one month and after a few years he will comple-tely forget whatever he has learnt. Therefore in the circumstances I would submit that if this voluntary corps is to be of any use and if you want to make any use of these people, then after, say, two years or three years or even five years, a regular refresher course should be given to them so that they could be of some use in future. Otherwise, whatever they learn in one month's time—and they will hardly learn anything in this short periodthey will completely forget. I would therefore request the hon. Minister that if this voluntary force has serve the interests of the country, then facilities should be provided from time to time for a refresher course to these trainees.

The second point that I would like to submit is this. The hon. Minister referred in his introductory speech to uniform being given while the training is being given and when the camp is disbanded and the trainees go home, they will be given Rs. 15 as out-of-pocket money. The hon. Minister also said that in the matter of punishment the provisions are very liberal. So far as financial liability is concerned, the maximum fine is Rs. 50 in default of

which he may be confined to the barracks for a week. It is also laid down that if any volunteer wilfully or negligently causes loss of or damage to any property of the Government then the prescribed authority can make good the loss and the amount may be recovered from him as if it was an arrear of land revenue, while in criminal cases it would be treated as if it were a fine imposed by a magistrate. Therefore punishments are being provided for but if you have to instil a sense of responsibility in these trainees, then you will have to pay them something on a monthly basis. Then a responsibility will be thrown on them that they are being paid for this and if they do not conform to the rules and regulations, they can be punished. (Time bell rings.) Just half a minute, Sir, and I will finish. What I could understand from the hon. Minister is that during period of their training they will be provided with uniform and probably immediately they leave the camp, the uniform will be taken back. And they will also be paid Rs. 15 as out-of-pocket money, but this will not be sufficient and there will be no sense of responsibility. I would therefore that....

Mr. DEPUTY CHAIRMAN:..... some pay should be given to them. Yes; Shrimati Maya Devi Chettry. Mr. Tajamul Husain will please sit down.

SHRI TAJAMUL HUSAIN (Bihar): I will take only two minutes; she may take 20 minutes.

SHRIMATI MAYA DEVI CHETTRY (West Bengal): I shall take much less time

SHRI S. N. MAZUMDAR (West Bengal): How can she take less than two minutes?

श्रीमती मायादेवी छेत्री: उपसभापित महोदय, यह बिल जो कि हमारे इस सदन के सामने श्राया है, इसको देखकर में बड़ी खुश हुई श्रीर में इसका स्वागत करती हूं। बिल के शुरू में जब मैंने पढ़ा तो मैंने देखा कि यह मिलिटरी ट्रेनिंग "सिटीजंस श्राफ इंडिया" को देने के लिए है। ऐसा इसमें लिखा है श्रीर इसलिए मैंने सोचा कि "सिटीजन श्राफ इंडिया" में स्त्रियों को एक्सक्लूड नहीं किया गया होगा। पर बिल में जहां इन्रोलमेंट का जिक श्राया है वहां पर मैंने देखा कि यह लिखा हुशा है:

[श्रीमती मायादेवी छेत्री]

"Any citizen of India not below the age of eighteen years and not above the age of forty years may offer himself enrolment as a volunteer....."

SHRI TAJAMUL HUSAIN: No. no. embraces "she"; that is the law.

श्रीमती मायादेवी छेत्री: तो मैंने सोचा कि "हिमसेल्फ" से मतलब पुरुषों के लिए ही है, स्त्रियों के लिए नहीं ।

SHRI TAJAMUL HUSAIN: No. no. They will also be given military training.

श्रीमती मायादेवी छेत्री: इसलिए इस बिल में यह क्लेरिफाई करना होगा कि 'himself or herself both' क्योंकि लड़िक्यों को या स्त्रियों को इस लोक सहायक सेना में लेने से हिन्दुस्तान के लिए एक बड़ी लाभदायक बात होगी स्त्रियों को ग्रब तक जो ग्रबला का रूप दे कर रखा था, वह ग्रबला का नाम ग्राज हमें हटाना होगा।

श्री ज॰ रा॰ कपूर (उत्तर प्रदेश): सबला होगी।

श्रीमती मायादेवी छत्री: जरूर सबला होगी क्योंकि श्राज भारतवर्ष की स्त्रियों के हाथ में ही अपना देश है, अपने बच्चे हैं, अपने परिवार हैं और समाज है। यदि स्त्रियां अपने भरोसे में नहीं रह सकेंगी, और सदा पुरुषों के भरोसे, पुरुषों के सहारे में रहें तो हम कैसे देश को श्रागे ले जा सकेंगे। इसलिए यह जरूरी है कि स्त्रियां भी इस लोक सहायक सेना में भर्ती हों श्रीर उनको पूरी पूरी ट्रेनिंग दी जाय ताकि वे मिलिटरी डिसिप्लिन सीख सकें और जरूरत पड़ने पर कम से कम श्रपने को डिफेंस करने में, सेल्फ डिफेंस करने में, उनको कोई असुविधा या मुसीबत न उठाना पड़े।

में एक बोर्डर एरिया वाली स्टेट से म्राती हूं जहां हमारे डिफेंस मिनिस्टर साहब पहले गवर्नर रह चुके हैं। जब हमारे डिफेंस मिनिस्टर साहब बंगाल के गवर्नर थे तो वह साल में दो मर्तबा दार्जिलिंग जाते थे। उनको यह बात भ्रच्छी तरह से मालूम है कि वह एरिया एक पहाडी इलाका है, बोर्डर एरिया है, एक तरफ तो उसकी मा तिब्बत से मिलती है भ्रौर दूसरी म्रोर उसकी सीमा पाकिस्तान से मिलती है। नैपाल के साथ भी इस प्रान्त की सीमा मिलती है। ये सभी देश हमारे मित्र हैं, हमारी किसी से भी दूश्मनी नहीं हैं। श्राज ग्रगर हम "चीनी हिन्**दी** भाई भाई" का नारा लगाते हैं, जब हम सबको भाई के समान समझते हैं तो हमें यह नहीं सोचना चाहिये कि हमारे देश के ऊपर किसी **त**रह की मसीबत ग्रा सकती है। पर जब देश के ऊपर किसी तरह की मुसीबत भ्राये तो उस समय पुरुष भ्रौर स्त्री में किसी तरह का भेदभाव नहीं किया जाना या रहना चाहिये। स्त्रियों को भी देश की रक्षा के लिए ग्रौर दूसरे कामों में उचित स्थान दिया जाना चाहिये । हमारे भाई लोग कहते हैं कि स्त्रियों को डिफेंस के मामले में दिलचस्पी नहीं लेना चाहिये । उपसभापति महोदय, मैं स्रापर्की बतलाना चाहती हं कि जैसे जैसे युग बदलता गया स्त्रियों का भी रूप बदलता गया। ग्राप लोगों ने इतिहास में पढ़ा होगा कि कवीन मैरी भ्रौर क्वी**न** विक्टोरिया ने कितने बडे राज्य का शासन चलाया क्वीन विक्टोरिया तो ग्रौरत जात थी फिर भी उसने ग्रपने राज्य को इतना फैलाया कि यह कहा जाता था कि उसके राज्य में सूर्य कभी ग्रस्त नहीं होता ।

हमारे देश में भी स्त्री जाति ने सोये हुए पुरुषों को जगाया श्रौर एक नई जागति देश के श्रन्दर पैदा की। रानी झांसी ही वह स्त्री **थी** जिसने इस देश के पुरुषों को जगाया, रण-भिम में उतर कर देश के हित के लिए स्रपनी जान दी स्रौर सारे देश में क्रान्ति की स्राग जलाई। **ग्राप सब लोगों को मालम है कि रानी झांसी एक** रानी थी पर जोन ग्राफ ग्रार्क तो एक साधारण गांव की लडकी थी, वह जोन म्राफ म्राकं थी ग्रौर न उसे किसी तरह लड़ाई की ट्रेनिंग ही **दी** गई थी. फिर भी उसने देश के सामने एक ऐसा उदाहरण रखा जो भ्राज तक भ्रादरणीय माना जाता है। रानी झांसी स्त्री जाति की होते हुए **भी** सारी सेना की सेनापित बनी श्रौर उसने शत्र पर विजय प्राप्त की। तो हम लोगों को भी यह अधिकार है कि हम पुरुषों की तरह डिफेंस के मामले में उनके साथ साथ रहें। जब ग्राप लोग स्त्रियों कौ सामाजिक जीवन में ग्रौर दूसरे क्षेत्रों में ग्रागे बढ़ाने की चेष्टा कर रहे हैं तब सेना के मामले में शिथिलता क्यों दिखलाई जा रही है । ग्रगर किसी क्षेत्र में स्त्रियां कमज़ोर हों तो सारे समाज में शिथिलता मा जाती है। म्रापने शिक्षा के क्षेत्र में स्त्रियों को आगे बढाया है, अन्य क्षेत्रों में भी उनको भ्रागे बढ़ाया है, तो क्या वजह है कि डिफेन्स के मामले में ग्राप उनको अपने से अलग रख रहे

है? इसीलिए कि स्त्री इतनी मजबत ग्रौर काबिल नहीं है कि वह पुरुषों के साथ काम कर सके। यही कारण मालम देता है कि ग्राप उसको इस काम में श्रलग रखना चाहते हैं। उपसभापति महोदय. में ग्रापको बतलाना चाहती हूं कि दूसरी लड़ाई में जापानी और चीनी स्त्रियों ने अनेक तरह के बलिदान किये। वहां की भौरतों ने पुरुषों के साथ मिलकर ग्रपने ग्रपने देश की रक्षा के कामों में हर तरह से भाग लिया। वहां की स्त्रियों ने बच्चों को घरों में मुलाकर देश की रक्षा के कामों में परी तरह से योग दिया। वे पाइलट बनीं ग्रौर जहाजों को लेकर उन्होंने शत्रग्रों के शिविरों पर बम गिराये। इस तरह के ग्रनेकों काम उन्होंने किये और ग्रपने पुरुष भाइयों के साथ माथ देश की रक्षा की। क्या वहां की स्त्रियां यहां की स्त्रियों से भिन्न थीं? कदापि नहीं। ग्रगर ग्राप यहां की स्त्रियों को सहायता देंगे और आगे बढा-येंगे तो वे भी किसी देश की स्त्रियों से कम नहीं होंगी। जब कभी देश के सामने कोई इमरजेन्सी थ्रा जाय तो यहां की स्त्रियां भी श्रपने पूरुष भाइयों के साथ ग्रागे ग्रौर पीछे देश सेवा के लिए हर समय तैयार रहेंगी। मैं इस बिल के सम्बन्ध में केवल इतना ही कहना चाहती हूं कि जिस क्लाज में, क्लाज ५ में, पुरुषों की उम्म १८ वर्ष से चालीस वर्ष तक रखीं गई है उसको १८ से ४५ वर्ष तक कर दिया जाय ग्रौर ग्रौरतों के लिए १८ से ३५ साल तक कर दिया जाय,

Lok Sahayak Sena

(समय की घंटी)

SHRI TAJAMUL HUSAIN: No women are always young even at the age of fifty.

श्रीमती मायादेवी छेत्री: इस बिल के सम्बन्ध में मेरा यही सुझाव है। मैं ज्यादा बोलना नहीं चाहती हूं क्योंकि श्रीमान् जी ने घण्टी बजा दी है। में इस बिल का स्वागत करती हूं।

DR. W. S. BARLINGAY (Madhya Pradesh): Mr. Deputy Chairman, I rise to welcome this Bill. As a matter of fact, this Bill is so very important in so many ways that I feel that Government, and especially the hon. Minister, really do deserve the congratulations of this House for bringing this sort of a Bill. There are a few points which I should like to raise. The first point is with regard to clause 5. There the hon. Minister will find that the age limit as laid down in that clause is

between eighteen years and forty years. Now, it does seem to me, with all respect, that the upper limit of forty years has not got much of a justification and the age limit could suitably be raised to fifty years. Because in this country it does seem to me that people even up to the age of fifty years are sufficiently fit for military training.

Then, while I am on this point I would raise another important point, namely, the point of civil defence. The nature of the present day war is entirely different from the nature of those wars of old times and it seems to me that in point of fact no citizen of this country can be excluded from being given military training of some sort. I am not suggesting that every person can be given military training of the same sort. But when for instance one nation is at war with another, as I have been saying, the very nature of the war is such that in order to keep up the morale of the country as a whole, it is impossible not to train men and women and even children for that matter.

AN HON. MEMBER: Children?

DR. W. S. BARLINGAY: Why not? Children of knowledgeable age. For instance, would you not call a child of ten years a child? And cannot a child of ten years be given training? Has it not got sufficient understanding to be able to have some sort of military duty?

[THE VICE-CHAIRMAN (SHRIMATI SHARDA BHARGAVA) in the Chair]

2 р.м.

I was merely trying to emphasise this very important aspect of the nature of the present-day wars. The other day there was some discussion in one of our Committees and I pointed out that, if, for instance, there is a war between this country and another, one of the first things that the other country would do, the other country which is at war with this country, is probably to bomb such a scheme of ours as Bhakra Nangal. What would happen in that case? There would be panic all round. Now it is a very important thing that the morale of the citizens of this country should be maintained. There would be destruction undoubtedly but it is very important that whatever may happen, the morale of the people should be maintained, and for this

[Dr. W. S. Barlingay.]

purpose some sort of psychological training is absolutely essential. People must develop a mentality that in case of emergency they will not, so to speak, be taken by surprise, but they will be psychologically prepared for any kind of emergency that may arise whether during war or even after war.

Now, so far as clause 5 of this Bill is concerned, there is another important aspect for which the Government really does deserve congratulation. I am now referring to the particular phrases used in clause 5: citizen of India not below the age of eighteen years and not above the age of forty years may offer himself enrolment as a volunteer and may, if he satisfies the prescribed conditions, be enrolled in the prescribed manner by the prescribed authority for such period and subject to such conditions as may be prescribed." I feel, Sir, the obvious intention of this clause is that a limitation is not placed on the number of citizens to be trained under this scheme. Any citizen of this country can approach an appropriate authority and say "well, I want to be trained," and say "well, I want to be trained, it will not be possible for the Government to refuse training to him. is a very good thing to do. If I want to be trained now, the Government will not be in a position to refuse to train It seems to me that it is a very good feature of the Bill. We were told by the hon. Minister that at present they were going to organise 200 camps of 500 cadets each. If we are really serious with this phrase which I find in clause 5, then not only one lakh of people but many more would come into the camps, and I feel that a large number of citizens will be coming forth for being enrolled as volunteers.

Then, coming to the other aspects of this Bill, I will refer to clause 9. I feel that this clause 9 is entirely unnecessary. "If any volunteer wilfully or negligently causes loss of, or damage to, any property of the Government," in that case I suppose that the ordinary law of the land will operate. I do not see any point in having this clause 9.

Then there is another suggestion which I should like to make. Our worthy Prime Minister is always fond of talking about the emotional integration of the various peoples of this country. Now one obvious method of achieving this very important thing namely,

emotional integration of the people, is that men of various States should as far as possible be mixed up in one camp. We should not have, so speak, provincial camps, camps organised for the sake of Marathis, camps organised for the sake of Andhras or camps only for the sake of Tamilnad people or the Punjabis or the Rajputs. I would urge upon the Government to see that as far as possible all these camps are mixed camps. That is one The second point is that far as possible a person from one part of the country ought to be enrolled in a camp in an absolutely distant part of the country. For instance, a person from Madras may be enrolled in a camp not necessarily at Madras ought to be enrolled in a camp say in Bihar or Kashmir. That is a very important thing.

An Hon. MEMBER: Yes, yes.

DR. W. S. BARLINGAY: I tell you why, because that is one of the methods in and through which you are going to make people see the different parts of the country. Today no emolional integration of this great country is possible unless first of all every citizen of the country has got ample opportunity to see his country. If I belong to Tamilnad and if I confine all my activities during the entire life of mine only to Tamilnad, if I do not see other parts of the country, what significance can I have for this word 'India'?

(Time bell rings.)

what will it mean to me to say that this whole country belongs to me? I therefore suggest that so far as these camps are concerned they should be organised on the principles that I have just mentioned.

Shri H. N. KUNZRU (Uttar Pradesh): Madam, the Bill before us seems to be for purely educational purposes. The clause relating to the duties of the volunteers shows that the only liability that the volunteers will have to accept after being enrolled will be to undergo training at specified places in accordance with the rules that may be laid down. It is something like the A. C. C.—the Auxiliary Cadet Corps. But if the purpose of the Bill is generally speaking educational, though, of course, it cannot be wholly educational, because it has the military side

also, then I think it is desirable that women should be given an opportunity of receiving training under this Bill.

SHRI P. N. SAPRU: (Uttar Pradesh): Do you want an organisation like the W. A. C. (I) organisation?

SHRI H. N. KUNZRU: My hon. friend does not know what he is talking about. Will the hon. Member first tell me what 'W.A.C. (I)' means?

Madam, in the National Cadet Corps, boys and girls are not mixed together in the same units. Different units have been established for their training separate lines. Now, is it not possible under this Bill, when its purpose is mostly educational, to give women also a certain amount of training that would make them realise the value of discipline and enable them to make themselves more useful to the community? I am unfortunately not familiar with the training that is given to the volunteers, but the training can be adapted to the needs of the women who may be enrolled. Madam, men, after they have been enrolled, may join some military organisation, may join regular army, or may join the territorial army. Now women may not necessarily Indeed they cannot do that. do that. But there is no reason why they should be deprived of that general benefit that comes from training which is meant to build up character and to enthuse sense of discipline.

Now, Sir, I am sure that the purpose of the Government in starting Lok Sahayak Sena is something more than the inculcation of discipline. is to provide a reservoir of persons who are familiar with the military training and who may, at the time of need, be more readily prepared to join the army or any other defence force than citizens in general might be prepared to. Bill is not to be underrated simply for the reason that the senior division the National Cadet Corps cannot be embodied in any circumstances. Military 'Act will not apply to them at all; they are not liable to render any military service, and yet we that the training which they receive is great here, value. Similarly although the volunteers may not liable to military service of any kind, except while they are undergoing training, we can easily realise how valuable that training may be if it is given under proper conditions.

There is one point that I should like to say something about in connection with the formation of this Lok Sahayak Sena. I hope that an attempt will be made to rope in young men of those classes that do not join the Territorial Army. The Territorial Army, Madam, was started with the object of attracting educated people to military career. It was thought that educated would take advantage of the formation of Territorial Army and would undergo military training. But we know that this purpose was never realised, the persons who have joined the Territorial Army come mostly from rural areas, and they have, broadly speaking, received very little education. Therefore I hope, Madam, that in the case of this Lok Sahayak Sena, a special effort would be made to attract those people who have undergone education, who have received education, and for whom the Territorial Army provides no attraction. In the urban Madam, it is quite possible that young men at the Universities may like to join the Lok Sahayak Sena. Those have not joined the National Cadet Corps may like to receive military training in this way. It is necessary therefore that attention should be paid this matter and that the military authorities should keep themselves in touch with the educational authorities appoint officers in connection with the units raised from boys belonging colleges and universities which will be commanded by their own professors. (Time bell rings.) This is the principle that is followed in the case of N. C. C. and it may be followed in the case of the Lok Sahayak Sena as well.

There is just one more word, Madam that I should like to say. Everything under this Bill has been left to be determined under the rules. This is form which all military legislation has come to acquire. Take for example the Territorial Army Act. It is generally speaking of the same kind, though it provides for certain things which cannot obviously be provided for in this But I think it would have been better if the period for which a volunteer must enrol himself had been laid down in the Bill itself. Some experience has been gained in this connection, and I suppose Government are in a position to decide now what the minimum period of enrolment should be. I think this ought to be laid down. It

[Shri H. N. Kunzru.] has been suggested that as there are various kinds of organisations—there is the National Cadet Corps and there is the Auxiliary Cadet Corps—there ought to be some co-ordination between the

Lok Sahayak Sena and these organisations. Now I do not know, Madam, what form that co-cordination is The military authorities are assume. responsible for all these three organisa-That by itself secures sufficient co-ordination, and I do not really see what those who speak of bringing about co-ordination between these different organisations have in view.

(Time bell rings.)

Madam, I feel that the Bill is generally sound, but I hope that the points that I have raised will be borne mind.

Dr. RAGHUBIR SINH (Madhya Pradesh): Madam Vice-Chairman, the Bill before the House is really a very important one and has very great possibilities. In this connection I would particularly like to bring to the notice of the hon. the Defence Minister one Historically, it has been said that we lost our independence because all the citizens of the country never felt that it was the responsibility them all to defend the country. Later, when the British came, we have had all along what we call hired soldiers. Now, a change has come over with the gaining of independence. Still I feel that a definite effort must be made to make all our citizens of all religions, of all castes, of all creeds, and from all parts of the country, to feel that it is the sole responsibility of each and every one of them to defend the independence and security of the country. Therefore I feel that, along with the Lok Sahayak Sena organisation, definite effort should be made to make the people realise that now the security and defence of the country is concern and their concern alone. I feel, therefore, that whenever these are started, wherever they are conducted, a certain preliminary propaganda should be done in the areas concerned that by joining the force they will only be fufilling one of their main responsibilities which have come down on them as the sons of the soil. I feel that, if a definite effort in this respect is made, a complete change of outlook is bound to come. As you know fully well, we Indians were lately not interested in the affairs of the State, our outlook being

what has been summarised in the Ramayana very cryptically कोंड नृप होंड हमें का हानी That has been our outlook in the We have got not only to change that outlook but to build up a new outlook, whereby every person, whatever be his caste or creed or whatever be the part of the country from which he comes, will rally round and fight for the existence and the independence of the country. Therefore, I feel that, if an effort is made in all such camps to make them conscious of this supreme duty of theirs to their country, I am sure a really healthy atmosphere will be created. Let it not be understood in any way that I am advocating or suggesting a policy of bringing about militarist trends in the country. Whatever the general pacifist outlook and tendencies we may be having, sometimes at least in self-defence it is necessary to think and act differently, and therefore it is very necessary create this new outlook, this new sense supreme responsibility in country.

Now, I would like to point out just two distinct drawbacks in the present plan, two matters which have to be taken up, if not now, at least after a few years. Firstly, is the question of the period of this training. I am glad that Dr. Katju has already told that there are possibilities of further extending the present period of training. I feel—and it is my personal experience also—that at present the training that is being given is very much limited, and I feel that due to the wide diversity of capabilities of the persons who come into these camps, there is a lot of waste of time and the training is confined to just a few mere preliminary essentials. I feel that we should include certain new additional items. I note that Dr. Barlingay has already mentioned civil defence. I think that civil defence and air defence are items which every civilian nowadays has got to think of. In this connection I would like to strongly suggest that much greater number of these camps should be held in those areas where we have got our international frontiers, or round about the big cities, for in cases of any possible emergencies it is in these areas that we are going to have real trouble.

Finally, I would like to join with my opposite, Kunwar Jaswant Singhii, in saying that the scheme as it

is does not make any provision for following up the initial period of training. If we want to ensure that all the crores of rupees that we are spending or we are going to spend in near future on this force are not completely wasted, we will have to provide for some sort of refresher courses or continuing certain sort of further training, if not for all the volunteers, at least to all those who are really suited and fit enough for it and can benefit from it, because as we know from experience, even many educated men or persons who have spent good many years in schools, when they go back to their villages, just relapse into their pre-school rural way of life. If this is the condition of persons who have received education for a number of years, we cannot expect very much different results from the persons who receive only very short training of just one month. I am raising this point particularly with this intention that we have more or less mapped our programme for the next five years. I very much wish that before all these five years have elapsed, the Defence Ministry should have its own Expert Committee to investigate and ascertain what exactly has been the outcome of all training and what further steps taken to achieve the final end in view. That is why I have raised this matter. We must check up and examine what the results have been and what exactly we should do in the future. Thank you.

SHRI H. C. DASAPPA: Madam Vice-Chairman, I am very happy to have this opportunity of lending my support to this Bill. I may just give out the genesis of this measure, because I had the privilege of taking some part in that body known as the Territorial Army Central Advisory Board. course of the discussions there it was felt by some members that apart from the Territorial Army which had on the whole a strength of about 30,000 40,000, it would be very helpful if we had a larger body of people trained, with all the incidental advantages of securing discipline among the body At the same time it would rouse a sufficient amount of popular interest in the defence of the country. At that time, defence was in the hands of our Prime Minister, and somehow they took some time to push this idea through. They had to make sure whether this training which more or less was for about 30 days would serve very much of a useful purpose. But I am

very happy to find that it found acceptance, and a trial was given without losing much time. I am very glad that the hon, the Defence Minister now says that this 18 months' experience has given encouragement to him to bring forward this measure.

It is true as Dr. Barlingay and various Members said, that it would good to have a kind national defence or what would practically mean conscription. I am afraid the Indian psychology is not yet prepared for that but at the same time we must develop our national character and national trait. We are fairly notorious for our highly individualistic way of life. Even in seeking salvation, I want to seek liberation for my own soul and not so much for the rest of the coun-That has been of course there. I don't find fault with that but that has been somehow our way of approach. Today we have got to have a different kind of approach. We must take the whole country and develop a certain national trait which would always mean a sense of discipline and united action and team spirit. How best to bring about these results and at the same time to give to each one a basic attitude of mind which would think of serving the country at all points of time? No other scheme could be devised which would help this object more than the idea of having this Lok Sahayak Sena. Therefore I welcome this measure wholeheartedly and I do not think we can now do any better than lending whole-hearted accord to the scheme before us.

I was very happy to see that there was a suggestion by the hon. Member that women also should given advantage of this training, argument which was strongly reinforced by hon. Dr. Kunzru whose valuable opinions on these subjects have got to be taken into consideration. He also suggested the giving of training to, apart from women, the students also. I am sure the hon. Minister will give his best thought to these suggestions and will see that certain camps are thrown open to the students as well as to women but that I am afraid might have to wait for some more time because one has got not only to gain experience in this line but at the same time one has got to have sufficient funds. I do not want to take very much more of the time but I whole-heartedly join in lending my support.

[Shri H. C. Dasappa.]

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So far as the period is concerned, it is not definitely fixed in the Bill and Shri Kunzru wanted it to be fixed in the I think it is better that the Bill does not choose to fix the period. It is just now about a month; it may be six weeks or it may be eight weeks. It is best left to the Defence Ministry to so prescribe the period as would fit with the syllabus that they have. So I have great pleasure in according my support.

SHRI S. N. MAZUMDAR: Madam, Vice-Chairman, the purposes of Bill, as explained by Dr. Katju, quite laudable. It is highly desirable that military training should be given the people of our country as widely as possible. Under the British rule, people were, by and large, denied that facility and as has been rightly pointed out by many Members, that military training given to the people in a very wide scale will not only inculcate habits of discipline but also will act national as a reservoir in case of a emergency.

Secondly, this wide dissemination of military training is also necessary for another purpose. As is well-known under the British, an artificial division was made between the so-called martial and non-martial races. These divisions are now in the process of being abolished but this will be, I hope, a further step to liquidate that artificial division created by the British.

Thirdly if as Dr. Katju has explained. shose who will have this training under this scheme, have also the scope to join the army career, that will help to completely liquidate the isolation in which the military was kept from the people by the British. The British developed the military into a caste by itself, aloof and isolated from That is also now breaking down but if military training is given widely and if facilities are given to people from all walks of life to go for further training and also become officers, then that isolation will be completely broken. From these points view, I think it is quite right that this is being enacted.

Along with this, I also join with some other Members in saying that should not be any distinction made between men and women. I don't know why Dr. Katju has been sitting silently

about that point. When Shrimati Chettry raised that point whether woman will be included in 'himself' and when the Deputy Chairman said that 'himself' included 'herself' also, I thought Dr. Katju will explain that it is also his point of view but I don't know why he is silent about that.

Ďr. K. N. KATJU: Wait and hear afterwards.

SHRI S. N. MAZUMDAR: If had given that clarification, I need not have spoken about this. I would be satisfied.

Dr. K., N. KATJU: I can only repeat what I said in the Lok Sabha.

SHRI S. N. MAZUMDAR: We are also more or less repeating the same points here.

Then I come to two other points that in giving this training, it should be the endeavour to see that the people who join this are given facilities to have camps in the different parts of the country. There also I fully agree with Dr. Barlingay that facilities should be given to the common people of country, not only to the educated people or who can afford to travel all over India and to see the different parts of India as much as possible. About that there is no difference of opinion. Rather I completely agree with him. There are certain questions on which I seek certain clarifications from the hon. Defence Minister. First, it has not been mentioned here what facilities are given during the period of training-because if, as I take it that people from the poorer sections of our community will be forthcoming for training in this, because there are several other organisations and the students mostly advantage of the N. C. C. or A. C. C., -so my understanding is that this is mainly meant for the common people of our country—if they join it, during the training period they will no doubt be given subsistence but there some other points arising. Suppose an employed worker wants to join this; will he be granted leave or will the Government see that he is granted leave by the employer and his pay for this period of training? That is point. Lastly I want another clarification. From the Bill it seems that the purpose is only for training but whether during the period of training they can be utilized for any other purpose, I want to know. By 'any other purpose'

I mean that it may be for some constructive purpose like erecting a bund or helping in cases of national calamities. About that I have no objection but my misgiving is that in some cases the N. C. C. was tried to be utilized in cases of strikes such as the strike of the Corporation employees. Whether this will also mean that during period of training this sena can utilized against the strike, I wish be 10 know. Now about the cause of strike we may have difference. My point is if there is a strike by the Corporation employees, it may be perfectly peaceful and legitimate strike, then it should be the duty of the Departments of administration to be completely neutral and in no way act in such a manner as my affect the legitimate cause That is one of my misthe strikers. givings. If Dr. Katju gives that clarification, I shall be satisfied. If he does not think it necessary to assure me on this point, then also I shall request him that the rule-making power that is left to the Government should be used in a way that such causes of misgivings do not arise.

THE VICE-CHAIRMAN (SHRIMATI SHARDA BHARGAVA): Shrimati Ramamurti. There are only 20 minutes. Only two speakers can speak. If the Members are brief, three can speak.

Т. **NALLAMUTHU** Shrimati RAMAMURTI (Madras): Madam Vice-Chairman, I wish to express behalf of the House as well as of my sisters here our deep appreciation to the Ministry of Defence for having launched this very important and essential scheme which is so very necessary for the proper nation-building work in our country. The hon. Minister already pointed out that for the past eighteen months, this scheme had been put on trial and test and that it had proved itself satisfactory and this will enable us to accept the Bill as it stands now and as it has come to us. There may be suggestions for modifications and for completion in certain directions, but still this is vital that this Bill should go from this House straightway. Defence Ministry, as many of my colleagues have pointed out here, done a tremendous service for pupils in schools and colleges by having initiated the scheme of National Cadet Corps in the schools and colleges. Recently the Auxiliary Corps and the Territorial Army have also come to the fore.

I would, however, like to point out that I am not for fixing any age limit anywhere. The nation needs the services of all of us, whether man woman. And in this connection I would like to point out that from the cradle to the grave, we women, have taken into partnership in everything that is worthwhile in our country. In fact, woman is worshipped as a goddess in many aspects, including Goddess Parvati, the giver of things and as the Goddess Shakti or Durga, when She in righteous indignation wants to set right things in this universe. Therefore, though our friends "himself" pointed out here that clause 5 of the Bill includes also "herself," still I would like the term 'citizen' that occurs in clause 5 of the Bill to be taken as the citizen in its right sense, because I cannot imagine any bifurcation in any attempt that we make for our regeneration in this country. So the term "citizen" must necessarily include woman. I presume—and here I am addressing the Ministry here, that woman should be automatically included in this Lok Sahayak Sena that you are going to raise in large numbers. I want to see not a mere lakh every year. I want the whole country to come forward and join this force. And I also suggest that there should be no upper age limit. Eighteen years, of course, is there, to start with, because many university students, as has been pointed out, may not be included in the National Cadet Corps. There are many medical graduates who have come to me and asked me, "May we not join?" They had missed the National Cadet Corps scheme when they were students There are many workers in women's social organisations in which I move who have come forward for training in this field which is so essential for national service. Like there will be many. Therefore I am glad that this Bill is going to put a stop to such loop holes or gaps that were there and will bring in all these persons into this training. There should not be any age limit. My sister, Shrimati Maya Devi Chetty, wanted age for women to be reduced to But we have claimed equality in all our fundamental rights and every sphere and I think it is derogatory to the dignity of womanhood ask for a lower age. On the other hand I would like, men and women, to give full service so long as there strength of mind and body in those

1Shrimati T. Nallamuthu Ramamurti.1 You may institute a medical examination if you like and an efficiency test. But so long as the person is able to function properly, we should not limit it merely on the score of age. There are ages and ages. There people who at fifteen have reached semility and old age, who cannot function by themselves. But there are others, my grandfather for example who was a centenarian and lived to the age of 107. He was straight as a stick and he could challenge anyone in the world to come and stand before him and he was a villager. Therefore, I say, do not fix any upper age limit. But have a medical test, if you like. It is the enthusiasm, the efficiency and the spirit of drive that matters. And in this country it is the spirit that has been all in all and therefore I submit that no age limit should be put in.

In this training, it is emphasised that alongside of the physical training and stress on physical efficiency there is to be discipline, character building, for service and civic consciousness developed. I would not exclude women from these and further from any kind of military training. We have, through our universities and colleges, through the educational system that had gone on in our country, produced mighty gigantic intellects, but physical pigmies. Many a person who had acquitted himself as a first-rank prize man in the university degree, I have seen with my own eyes, having lost part of his vision, wearing spectacles and having sunken chests and stooping shoulders and looking very miserable and going to the doctor almost every day. This scheme that is going to train up the manhood and womanhood of India on the physical basis in order to release much more forcefully their mental acumen, think, is going to be a great asset to our country. (Time bell rings.) Lok Sahayak Sena camps some say should be held in the Community Project areas and similar areas. say that the camps should be held everywhere all over the country, as has been pointed out by others also. I suggest that the camps should have less numbers so that they may be manageable and the persons in charge of them may be in intimate contact with every member of the camp. So the number in each camp may be limited to only about two hundred or three hundred. Let us have more number of camps.

In addition to what I have already said, I would submit that statistics should be taken of all those who are in the country and who can come into this group for training. I also think that there is some suggestion for enrolment in this Bill. I would like those trained to be registered and record of trained personnel kept the country so that any call for service could be easily carried out.

Bill, 1956

THE VICE-CHAIRMAN (SHRIMATI SHARDA BHARGAVA): That will do.

SHRIMATI NALLAMUTHU RAMA-MURTI: Madam, I do not want to take much more time. I have said what could say. All the talents for the physical development of the country, anything available of art and craft, should be utilised to make this course a magnificent course so that not only for the ordinary day to day discipline and service but also for any national emergency, if and when it arises, I believe this force will be a gigantic and dynamic force to serve the country.

سردار بده سنگه (جمول اور کشمیر) : محجترمه وائس چيرمين - په جو لوک سہایک سینا بل آج پیش کیا گیا ہے وہ اگر آبے سے بہت پہلے پیس هو جاتا تو یہ همارم بهت هی خوش قسمتی کی بات تهی - لیکن خیر دیر آید درست آید -يه پهلا قدم هے اور ايک برا بهاري قدم ھے جس سے کہ ملک میں ایک قسم کی جاگرتی پیدا هرگی اور لوگوں میں سیوا کے لیے بھاو پیدا ھوگا۔ میں اس ملک کا رہنے والا ہوں ، جموں اور کشمیر کا رہنے والا ہوں ، جہاں کہ ۱۰۰ میل کا بارڈر ھے اور ۱۰۰ سیل کے بارڈر پر سيز فائر لائن هے - أبهى أيك قسم سے وهاں جلگ تھہری هوئی هے اور کوئی فیصله نهیں هوا هے - کسی وقت بهی وهاں مخالف کی طرف سے جنگ شروع هو سکتی ہے ۔ همارا جو دیفنس هے وہ گورنمدت آف اندیا کی دیفنس منستری کے پاس ھے - انہوں نے ، گورنسنت آف

کے رولس ہونے چاھئیں اور تریننگ کا عرصه بوهانا چاهدی -

اب يه سوال پيدا كيا جاتا هے كه دوسری دوسری جگه کیمپس لگائے جانے چاهئیں - میں کہنا هوں که ایک بہت برا کیمپ الدیا کے شمال میں اندیا کی چوتی پر واقع ہے۔ یہ ۰۰۰ میل کا ایک ملیتری کا کیمپ بنا ہوا ہے۔ وهاں آپ جس جگه سے چاهیں تریننگ ۔ کیمپ کے واللنتیوس کو بھیبے سکتے ھیں – کشمیر کے والنقهرس تو بمشکل نمام وهاں کی خدمت کرنے کے قابل بن سکیں گے اور اب بهی اس وقت بهی رهان پد مدراسی ، بنگالی ، مراتهی ، جاتس اور تمام هندرستان کی جو فورسهز هیں جو که اونچی فائتنگ کلاس کی موجود هیں – همارے ملک کی حفاظت کر رہے هیں اور وھاں کے لوگوں نے بھی فوج میں جسقدر اعتماد و تعارب دکهایا اور پیدا کیا ہے وہ بوے کمال کی چیز ہے -

اس لوک سہایک سینا کے متعلق جو ایم لمٹ آپ نے مقرر کی ہے وہ میرے خیال سے بہت مناسب ھے۔ همارے ملک هدوستان کی آیوریج ایج ۲۵ برس ھے ۔ ھو سکتا ھے کہ دوسرے ملکوں کی جو که کهاتے پی_{ائ}ے هیں ایوریج ایج ۲۵ برس هو لیکن همارے ملک کی آیوریج ایج ۲۵ برس ہے اور جو آپ نے ۲۰ برس کی ایبے لمٹ رکھی ہے وہ بڑی سوچ سمجه کر رکهی هے – کیونکه ۲۰ برس کے اوپر کا اس قابل نہیں ھے کہ کسی طریقه سے ملتیری کے کام میں آسکے -اس خیال کو مدنظر رکھ کر کے یہ چیز جو بل میں رکھی گئی ہے وہ مناسب ھے –

مين سمجهتا هون كا اس سلسله میں جو تریننگ دی جائیگی وہ کبھی

اندیا نے ، جننی هماری مدد کی هے ، جتنی همارے ملک کی سیوا کی هے اور جتنا همارا ديفنس كيا هے اس كے لئے هم ان سب کے نہایت شکرگزار هیں –

همارے یہاں بارڈر کے اوپر دوسری طرف سے لوگ بظاہر فوجی لباس میں نہیں بلکہ لوق مار کے لئے سفید لہاس میں بھی آتے ھیں اور لوق مار معیاتے ھیں – مال لوق لے جاتے ھیں اور کنچھ آدمیوں کا نقصان بھی کر جاتے ھیں – یہ تکایف همیں هر وقت باردر پر رهتی هے اس کے للُّے ایسے قانون کی بہت ضرورت ھے اور لوگوں کو اشتیاق دلانے کے لئے اور ماکمی سیوا کے لئے ان کو اپنی طرف کھینچنے کے لئے یہ بہت ضروری نھا کہ کوئی ملقری قریننگ دی جائے۔ هم نے وهاں لوگوں کو بندوقیں دی نہیں لیکن ان کو کئی ایک گهر پر هی چهور دیتے تھے ان کو وہ تھیک طور پر چلانا نہیں جانتے تھے اور ان کو وہ استعمال نہیں کر سکتے تھے ۔ اس لئے تریننگ کیمپوں کے بارے میں میں منستر صاحب کو مبارکباد دوں کا اور اپنے ملک کی طرف سے اس کے لئے ان کا نہایت نہایت شكرية ادا كرول كا-

اس بل میں یہ ہے کہ ایک مہینے کی تریننگ ہوگی ۔ میں برے ادب سے عرض کروں گا کہ ایک مہینے میں تو قدم ملانا پرید کرنا بھی نہیں آئے گا۔ یه ملیتری کی هی قسم کی ترینلگ هے جو که بری جان جوکهم کی ترینلگ هے اور بتی محنت ، همت اور بهادری کی تَرْينلنگ هے - اس میں دن رات بوی کوشھ کرنی پوتی ہے اور بوے بوے خطرے اِتّهانے پرتے هیں تب جاکر تریننگ هوتی <u>ھے</u> ۔ میں امید کرتا ھوں که رولس بناتے وقت منستر صاحب اس چیز کو دیکھ لید. کے که اس سلسلے میں کس قسم ان کو الاؤنس دیں – ان کو ریزرو فوج کی طرح سے ھونا چاھئے – ان کو اس فررر آئیگی کسی نه کس طرح سے تیار کریں که جس وقت ضرورت ھو فیرد ھوگی تو ویڈنس کے کام میں آسکیں – اور ج

نه کبهی کسی نه کسی وقت کام میں ضرور آئیگی – اور جب ملیتری میں بهرتی وغیره هوگی تو یه کام آئیگی – اب اگر ایک مہینه کی تریننگ کے بعد ان کو گھر واپس کر دیں گے تر جب وہ گھر واپس هو جائين کے آتو ٹريننگ کو بهول بھال جائیں گے اور پھر ان کو کوئی خاص کشھی ملیٹری ٹریننگ لینے کی اور ملک کی سیوا کرنے کی نہیں رھے كى - اس لئے ميں منستر صاحب سے ں۔ درخواست کرونکا کہ وہ میری اس تجویز کی طرف توجه دیں - پہلی بار میں میں ایک ریکروتنگ افیسہ تھا تو وھاں اس طرح کا پروپیگندا هوتا تها حالانکه یه چیز کسی بھی طرح سے کمپلسری نہیں تھی لیکن وهاں لوگوں کو شوق دلایا جاتا نها ان کو ابهارا جاتا تها اور ان کو ملک کی خدمت کے لئے کہا جاتا تھا۔ میں چاهنا هوں که اس طوح کا ایک ایسا پررپیگندا هونا چاهئے اور نوگرں کو سمجهانا چاهئے - ایک وقت آئیکا که جبکه لازمی طور پر کمپلسری ملیتری تریننگ دینی یویگی کیونکه چاروں طرف جنگ نے بادل هیں اور دشمن اس تاک میں هے که کوئی موقع آئے۔ دشمن اندر بھی ھے اور باهر بھی هے اور ولا حمله کرنے کی تاک میں ہے۔ گو ہو دونے کا بوا اندیشہ ھے ۔ صدیوں کی غلامی کے بعد ملک آزاد هوا هے اور آج مذعب کے نام پو فرقه کے نام پر کئی قسم کی گوہویاں ھو رھی ھیں اور باھر کے مخالف لوگ اس سے فائدہ اتھاتے ھیں – اس لیے اس سيدًا كا هونا نهايت الزمى هـ - ايكن میں یہ عرض کرنا چاھتا ھوں کہ اس چھوٹی سی تریننگ سے کچھ کام نہوں هوگا - هم كو چاهدُ كه هم كافي وقت تک کی ترینن*گ* رکھیں اور پھر جُس وقت تریننگ کے بعد وہ گھر جائیں تو

میری بہنیں کہتی هیں که ان کو بھی شامل کیا جاہے - تھیک ھے جب وقت آئے گا دو رہ بھی پینچھے رہ کو گھر کا کام سنبهالیس گی اور سارا انتظام کریس گی - ساته هی دافتر کا اور راشن وفیره پہلچانے کا سارا انتظام کریں گی - جب رشیا میں جنگ هوئی تو وهاں کیا هوا۔ وهاں کی بہنوں نے لاکھوں کی تعداد میں فوجوں کو راشی پاہچایا اور کھیتی با_{آی} کر کے سب چیزیں پہونچائیں – ملیتری کا ایک هی کام نهیں هوتا هے کہ بندوق لیکر کے لویں اور فائر کر دیں – اور بھی بہت سے کام ہوتے ہیں - بہت سے ملیڈری کے فالوورس ہوتے ہیں – ایک سپاهی کے پیچھے دس آدمی هوں تو ایک سپاهی لو سکتا هے ورنه نهیں – ایک سپاغی کے لئے سب طرح کا انتظام کرنا هوتا هے – راشن پهونچیانا هوتا هے اور سب چيزوں کا انتظام کرنا هوتا هے – جُب وقت آئيمًا تو هماري بهلين اس کام میں پرری طرح سے حصد لے سکتی هیں - جہاں نک همارا نعلق هے هم تو پہلے ھی سے والنتیر بنے ھوئے ھیں۔ همارے هزاروں آدمی ستوہ ستوہ هزار فت بلندی پر راشی پہونچاتے هیں - وہ آپ کے فوجیوں کے بوے شکر گزار ھیں کہ آپ ان کی انذی مدد کر رہے ھیں اور ان کے ملک کو بھارھے ہیں۔ لیکن ان کو تو اس وقت حقیقی خوشی هوگی اور همارے ملک کا بچه بچه اس دن آپ كو مباركهاد ديمًا جبكه ان كا جو علاقه اس وقت دشمن کے قبضہ میں ہے اس کو آپ انہیں واپس دلا دینگے اور هماری أصلى سرحد پر ديفنس كا انتظام كريلگي -

چلا گیا ھے۔ میرا ضلع بھی ادھر چلا گیا ھے ۔ ھمیں تو ا*س* دن بڑی خوشی هوگی جبکه هماری اصلی جو حدود هیں اس کی آپ کی دیفنس کی فوجیں هوں كى - دشمن يوں تو نكافع والم نهيں هيں ان کو تو نکالنا هی هوگا –

Bill, 1956

اس لئے میں اس بل کے لئے آپ کا بچا مشکور هوں اور آپ کا شکرگزار هوں اور اسکے لئے آپ کو پھر جموں اور کشمیر کی طرف سے دھنیباد دیتا ھوں – مہربانی کر کے یہ کیجئے کہ اس کو جتنا وسیع كرسكتے هيں اتنا كيجئے - يوں تو يه ایک چهوتا سا بل نظر آتا هے لیکن اس کے اندر بوی بوی چیزیں هیں - یه اتفا وشال هے که اس میں بہت بوا براة مائندة نيس هے اس ميں بوے بوے كام کرنے هیں جو که بہت دور تک اثر انداز ھوُتے ھیں اور اس میں شام ملک کی ترقی اور بهتری آزادی اور حفاظت کا راز مضمر ھے اور میرے خیال سے تیفنس منستر صاحب بوے قابل آدمی هیں وہ جب رولس کو بنائیں گے تو اِن کو ایسا بنادیں گے کہ جس سے ھم سب کی مراد پوری هو جالیگی اور اس میں سب آسکیں کے چاھے وہ عورت ھو یا مود هو کوئی بهی هو –

میری بہن نے یہ کہا ھے اور تھیک ھی کہا ہے کہ وہ شکتی ھیں درگا ھیں ۔ ھماری بہلوں نے بہت بوے بوے کام کئے هیں۔ لیکن یہ تو ابتدا کا قدم ہے۔ جهال نک همارا سوال هے هم تو ایسے ملک کے رہنے والے ہیں جہاں کہ برے بوے پہار هیں اور جہاں که سیّز فائر لائن ھے وہاں وار ھوئی ھے اور جنگ کی صورت هے - همارے تو والنقیر آج بھی ستوہ ستوہ اللهارة اللهارة هزار فت كمي أونچائي پر جاتے هيں - اور پهاروں پر چرهتے هیں اور اپنی جان جوکهم میں دانتے

میں تو کہونگا کہ آسام میں راجستھان ميں اور خصوصاً كشمير ميں ية سلسلة شروع کرنا چاهئے - کشمیر تو ایک ایسا ملک هے جو که ۱۰۰ میل کے گھیر میں گھرا ھوا ھے – اگر رھاں آپ ایک ایک نوجوان کو جو که ۱۸ برس سے چالیس برس کی عمر کے هیں ان کو ملیٹری تریننگ دیدیں گے ان کو بندوق چلانا سکھا دیں گے ان کو ڈسپلی سکھلا دیں گے ان کو قومی جزبہ ملک کے لئے پیار ارو محبت کرنا هر قسم کی امداد کرنا سکھلا دیں گے تو میں سمجھوں گا كه آپ كشمير هي كو نهيس بلكه هدومتان کو بھی بچالیں گے اور طاقتور بنادیں گے اور هندوستان کو کوئی خطره نهیس هوگا کیونکه اگر هددوستان کو کوئی خطره هے تو ولا کشمیر کی سرحدات پر دشمن کی طرف ہے ھے ۔ کہاں تبت کہاں نیپال کہاں افغانستان کہاں پاکستان اور کہاں پتھانکوت - ++ میل سے هم گھرے هوئے هين - اس لئے اس سلسله مين وهان ماینٹری تریننگ دینے کا جتنا زور لگا سکنے هیں ولا لگائیے - هماری بد قسمتی ھے که وهاں ریل نہیں ھے۔ هم اس بارے میں بار بار کہتے آئے هیں که ریل بناؤ۔ هم نے آپ کو سب کچھ دیدیا ھے - ساری ریاست کا کمیونیکیشن دیدیا ھے ساری ریاست کا ڈیفلس دیدیا ھے اور امور خارجه وغيرة سب كجه ديديا هے لیکن افسرس ہے کہ چار میل سے لیکر دو سو میل تک دشمن همارے ملک ميں گهسا هوا هے۔ آپ ريلوے لائن نهیں بناسکے هیں اور دشس کو باهر نهیں نکال سکتے ھیں – ھماری بد تسمتی سے اس وقت همارے يهاں سيز فائر هے - اور ھر طرح کے خطرات موجود ھیں – تمام مصيبةوں كا مقابله كونا پوتا هے ـ ميں اس کو خود بهت زیاده محسوس کرتا هوں کیو نکه میرا گهر بهی پاکستان میں

[سردار بده سنگه]

ھیں اور تیننس کی فوجو*ں کو رسد اور* دیگر ضروری سامان پہونچاتے هیں ۔ ان کو دیکھ کر کے هماری آنکھیں مسمران هو جانی هیں - میرا تو اپنی بہنوں سے يهى كهذا هي كه فوجي كام ستخت مشكل هے - وہ ابھی کالنجوں آور اسکونوں ھی میں تریننگ لے لیں اور ملک کی خدمت کریں – سماج کا کام کریں اور سوشل سروس کریں ۔ میں اپنی بہنوں سے اپیل کرونگا کہ وہ دیفنس منسٹر کے ساتھ ملکر کے مهربانی کر کے اپنے بچوں اور بھائیوں سے کہیں که جاؤ تم ملتی تریننگ حاصل کو لو - یه دروازه تو آبهی بند نهین هوا هے اس کا سلسلہ تو چلتا ھی رھیگا ۔ اس کے بغیر بھی ملک کی سیوا کرنے کے اور بہت سے راستے ھیں - ملک میں آج بہت سے کام ھیں ۔ سیلاب آنا ھے بارھ آتی ہے۔ اس کے علاوہ دشمن سے لونے کے لئے پیچھے سے بھی بہت سا انتظام کرنا پوتا ہے۔ اور پھر جو کہ اندر کے دشمن هیں جو که ماک میں آگ لٹاتے هیں بد انتظامی پهیلاتے هیں ان دشمنوں سے بھی ملک کو بھانا ھے۔ تو اس طرح سے بھی همارے سماج کی سیوا هو سکتی ھے -(Time bell rings.)

میری عرض یه هے که لوک سهایک سینا تب هی ایک بوی کار آمد چیز ثابت هو سکتی هے جبکه تریننگ کی میعاد کو زیادہ کیا جائے۔ الاؤنس دیا جائے ریزو فورس کی طرح اس کو رکھا جائے اور کھانے کوجے وفیرہ ضروریات کو بھی مہیا کو دیا جائے۔

(Time bell rings.)

3 р. м.

میں منستر صاحب سے عرض کروں گا کہ ھمارے ملک میں تریننگ کے لئے جو فیسیلیٹیز آپ نے رکھی ھیں۔ جو راشن کا انتظام آپ نے کر رکھا ھے صرف

أسى ميد كام چلنے والا نهيس هے وهاں كے لوگ بھوکے ھیں نذگیے ھیں پاؤں میں بو**ت** بھی نہیں ہے وہ آپ کی تریننگ کیھیے کر سکیں گے۔ وردی بھی ان کو باقاعدہ چاھئے (Time bell rings) اس کے بعد گهر میں بهی فوجی سپاهی جیسی شان ھونی چاھئے اور وھاں بھی پہننے کے لئے وردى ملنى چاهئے - يه نهيں هونا چاهئے که تریدیک ختم هرئی اور وردی اتار لی گئی اور الاؤٹس بند کر دیا گیا۔ تریننگ کے بعد بھی ان کو الاؤنس ملنا چاھئے اور وردی ان کے پاس رھنی چاھئے پهر چاهے ان کا نقصان پورا کیجئے یا ان کو بارک میں بند سات دن رکھیّے یا زيادة دن ركبيُّه - باقى جن صاحبان ني یہ کہا ہے کہ ان کے لئے مایٹری رولس نہیں هونے چاهئیں تو یه ایک غلط بات ھے - جب ان کو ملیتری تریننگ دی جارھی ہے تو پھر ملیڈری کے قانوں کے مطابق ان کو کام کرنا هوگا اور تریننگ انجام ديني هوگي -

كيا ميرا وقت هو كيا ?

उपसभाध्यक्ष (श्रीमती शारदा भागंव) : हो गया ।

SARDAR BUDH SINGH: Thank you.

[सरदार बुध सिंह, (जम्मू और काश्मीर): मोहतिरमा वाइस चेयरमैन, यह जो लोक सहायक सेना बिल ग्राज पेश किया गया है वह ग्रगर ग्राज से बहुत पहले पेश हो जाता तो यह हमारी बहुत ही खुशिकस्मती की बात थी। लेकिन खैर, देर ग्रायद दुरुस्त आयद। यह पहला कदम है ग्रीर एक बड़ा भारी कदम, जिससे कि मुल्क में एक किस्म की जागृति पैदा होगी ग्रौर लोगों में सेवा के लिए भाव पैदा होगा। मैं इस मुल्क का रहने वाला हूं, जम्मू ग्रौर काश्मीर का रहने वाला हूं, जम्मू ग्रौर काशमीर का रहने वाला हूं, जहां कि ६०० मील का बार्डर है ग्रौर ६०० मील के बार्डर पर सीज फायर लाइन है। ग्रीभी एक किस्म से वहां जंग टहरी हुई है ग्रौर

कोई फैसला नहीं हुया है। किसी वक्त भी वहां मुखालिफ की तरफ से जंग गुरू हो मकती है। हमारा जो डिफेंस है वह गवर्नमेंट ग्राफ इंडिया की डिफेंस मिनिस्ट्री के पास है। इन्होंने, गवर्नमेंट ग्राफ इंडिया की डिफेंस मिनिस्ट्री के पास है। इन्होंने, गवर्नमेंट ग्राफ इंडिया ने, जितनी हमारी मदद की है, जितनी हमारी मुल्क की सेवा की है ग्रीर जितना हमारा डिफेंस किया है इसके लिए हम सब इनके निहायत शुक्रगुजार हैं।

हमारे यहा बार्डर के ऊपर दूसरी तरफ से लोग बजाहिर फौजी लिवास में नही बल्कि लूट-मार के लिए सफेद लिबास में भी म्राते है ग्रौर लूटमार मचाते है। माल लूट लेजाते हैं ग्रौर कुछ ग्रादमियों का नुकसान भी कर जाते है। ये तकलीफ हमे हर वक्त बार्डर पर रहती हैं। इसके लिए ऐसे कान्न की बहुत जरूरत है और लोगों को इश्तयाक़ दिलाने के लिए ग्रौर मुल्क की सेवा के लिए उनको ग्रपनी तरफ खीचने के लिए यह बहुत जरूरी था कि कोई मिलिट्री ट्रेनिंग दी जाय। हमने वहां लोगों को बन्दूकें दी थौ लेकिन उनको कई एक घर पर ही छोड़ देते थे, उनको वह ठीक तौर पर चलाना नहीं जानते थे ग्रौर उनको वह इस्तेमाल नही कर सकते थे। इसलिए ट्रेनिग कैम्पों के बारे में मिनिस्टर साहब को मुबा-रकबाद दुंगा श्रौर श्रपने मुल्क की तरफ से इसके लिए इनका निहायत निहायत शुक्रिया म्रदाकरूंगा।

इस बिल में यह है कि एक महीने की ट्रेनिंग होगी। मैं बड़े ग्रदब से ग्रर्ज करूंगा कि एक महीने में तो कदम मिलाना, परेड करना भी नही ग्रायेगा। ये मिलिट्री की ही किस्म की ट्रेनिंग है जो कि बड़ी जान जोखिम की ट्रेनिंग है ग्रोर बड़ी मेहनत, हिम्मत व बहादुरी की ट्रेनिंग है। इसमें दिन रात बड़ी कोशिश करनी पड़ती है ग्रौर बड़े बड़े खतरे उठाने पड़ते हैं तब जाकर ट्रेनिंग होती है। मैं उम्मीद करना हूं कि रूल्स बनाते वक्त मिनि-स्टर साहब इस चीज को देख लेगे कि इस सिल-सिले में किस किस्म के रूल्स होने चाहियें ग्रौर ट्रेनिंग का ग्रसी बढ़ाना चाहिए।

ग्रब यह सवाल पैदा किया जाता है कि दूसरी दूसरी जगह कैम्पस लगाये जाने चाहियें। में कहता हूं कि एक बहुत बड़ा कैम्प इंडिया के शुमाल में इंडिया की चोटी पर वाक़े है। यह ६०० मील का एक मिलिट्री का कैम्प वना हुग्रा है। वहां ग्राप जिस जगह से चाहें ट्रेनिग कैम्प के वालंटियर्स को भेज सकते हैं। कश्मीर के वालंटियर्स तो

बमुश्किल तमाम वहां की ही खिदमत करने के कायित बन सकेंगे और श्रब भी इस वक्त भी वहां पर मद्रासी, वंगाली, मराठी, जाट्म ग्रौर तमाम हिन्दुस्तान की जो फोर्जेंज हैं, जो कि ऊंची फाइटिंग क्लास की है, मौजूद हैं, हमारे मुक्क की हिफाजन कर रहे हैं और वहां के लोगो ने भी फौज में जिस कदर एतमाद व तआवन दिखाया और पैदा किया है वह बड़ी कमाल की चीज है।

इस लोक सहायक सेना के मुतल्लिक जो एज लिमिट ग्रापने मुकर्र की है वह मेरे ख्याल से बहुत मुनासिव है। हमारे मुल्क हिन्दुस्तान की एवरेज एज ३५ बरस है। हो सकता है कि दूसरे मुल्कों में जो कि खाते पीते है एवरेज एज ६५ बरस हो लेकिन हमारे मुल्क में एवरेज एज ३५ बरस हैं ग्रौर जो ग्रापने ४० बरम की एज लिमिट रखी है वह बड़ी सोच समझ कर रखी है क्योंकि ४० बरस के ऊपर का इस काबिल नहीं कि किसी तरीके से मिलिट्री के काम में आ सके। इस ख्याल को मद्देनजर रखकर के यह चीज जो बिल में रखी गई है वह मुनासिब है।

में समझता हूं कि इस सिलियले में जो ट्रेनिंग दी जायगी वह कभी न कभी किसी न किसी वक्त काम में जरूर ग्रायेगी। श्रौर जब मिलिट्टी में भरती वर्गेरा होगी तो यह काम ग्रायेगी । ग्रब ग्रगर एक महीने की ट्रेनिंग के बाद उनको घर वापिस कर देगे तो जब वह घर वास्ति हो जायेने तो ट्रेनिंग को भूल-भाल जायेंगे ग्रौर फिर उनको कोई खास कशिश मिलिटरी ट्रेनिंग लेने की ग्रौर मुल्क की सेवा करने की नहीं रहेगी। इसलिए में मिनिस्टर साहब से दरख्वास्त करूंगा कि **वह** मेरी इस तजवीज की तरफ तवज्जो दें। पहली बार में मैएक रेकरूटिंग आफीसर था तो वहां इस तरह का प्रोपेगंडा होना था हालाकि यह चीज किसी भी तरह से कम्पलसरी नही थी लेकिन वहां लोगों को शौक दिलाया जाता था, ग्रौर उनको जाता था ग्रौर मुल्क की खिदमत के लिए कहा जाना था। मैं चाहना हूं कि इस तरह का एक ऐसा प्रोपेगंडा होना चाहिए ग्रौर लोगों को समझाना चाहिए। एक वक्त भ्रायेगा कि जब कि लाजमी तौर पर कम्पलसरी मिलिटरी ट्रेनिंग देनी पडेगी; क्योंकि चारो तरफ जंग के बादल है ग्रौर दुश्मन इस ताक में है कि कोई मौका ग्राये। दुश्मन ग्रन्दर भी है भ्रौर बाहर भी है भ्रौर वह हमला करने की ताक में है। गड़बडी होने का बड़ा ग्रंदेशा है। सदियों की गुलामी के बाद मुल्क ग्राजाद हुग्रा है ग्रौर ग्राज

*[सरदार बुधसिंह]

Lok Sahayak Sena

मजहब के नाम पर, फिरके के नाम पर कई किस्म की गड़बड़ियां हो रही है और बाहर के मुखालिफ लोग इससे फायदा उठाते हैं। इसलिए इस सेना का होना निहायत लाजमी हैं। लेकिन में यह अर्ज करना चाहता हूं कि इस छोटी सी ट्रेनिंग से कुछ काम नहीं होगा। हमको चाहिए कि हम काफी वक्त तक की ट्रेनिंग रखें और फिर जिस वक्त ट्रेनिंग के बाद वह घर जायें तो उनको एलाउन्स दे। उनको रिजर्व फौज की तरह से होना चाहिए। उनको इस तरह से तैयार करें कि जिस वक्त जरूरत हो वह डिफेस के काम ग्रा सकें।

मेरी बहिनें कहती है कि उनको भी शामिल किया जाय । ठीक है जब वक्त ग्रायेगा तो वह भी पीछे रह कर घर का काम संभालेंगी ग्रौर सारा इन्तजाम करेंगी। साथ ही दफ्तर का श्रौर राशन वगेरह पहुंचाने का सारा इन्तजाम करेंगी। जब रशिया में जंग हुई तो वहां क्या हुआ। वहां की बहिनो ने लाखो की तादाद में फौजों को राशन पहंचाया ग्रौर खेतीबाडी करके सब चीजें पहुंचाई । मिलिटरी का एक ही काम नही होता है कि बन्दूक लेकर लडें ऋौर फायर कर दें। ऋौर भी बहत से काम होते है। बहुत से मिलिटिरी के फोलोग्रर्स होते हैं। एक सिपाही के पीछे दस ग्रादमी हों तो एक सिपाही लड सकता है वरना नहीं। एक सिपाही के लिए सब तरह का इंतजाम करना होता है। राशन पहुंचाना होता है। स्रौर सब चीजों का इन्तजाम करना होता है। जब वक्त ब्रायेगा तो हमारी बहिनें इस काम में पूरी तरह से हिस्साले सकती है। जहातक हमारा ताल्लुक **है** हम तो पहले ही से वालंटियर बने हुए हैं। हमारे हजारों भ्रादमी सत्रह सत्रह हजार फुट बुलन्दी पर राशन पहुंचाते हैं । वह ग्रापके फौजियों के बड़े शुऋगुजार हैं कि ग्राप उनकी इतनी मदद कर रहे है ग्रौर उनके मुल्क को बचा रहे है। लंकिन उनको तो उस वक्त हकीकी खुशी होगी श्रौर हमारे मुल्क का बच्चा-बच्चा उसदिन श्रापको मुबारिकबाद देगा जब कि उनका जो इलाका इस वक्त दूश्मन के कब्जे में है उसको ग्राप उन्हें वापस दिला दगे और हमारी ग्रसली सरहद पर डिफेंस का इन्तजाम करेंगे।

में तो कहूंगा कि आसाम मे, राजस्थान में स्रौर खसूसन कश्मीर में यह सिलसिला शुरू करना चाहिए। कश्मीर तो एक ऐसा मुल्क है जो कि ६०० मील के घेरे में घिरा हुस्रा है। स्रगर वहां स्राप एक एक नौजवान को जो कि १८ बरस से चालीस बरस की उम्र के है, उनको मिलिट्री ट्रेनिंग दे देंगे, उनको बन्दूक चलाना सिखा देंगे, उनको डिसिप्लिन सिखला देंगे, उनको कौमी जज्बा, मुल्क के लिए प्यार श्रौर मुहब्बत करना, हर किस्म की इमदाद करना सिखला देंगे तो मैं समझुंगा कि आप कश्मीर ही को नही बल्कि हिन्द्स्तान को भी बचा लेंगे ग्रौर ताकतवर बना देंगे ग्रौर हिन्द्स्तान को कोई खतरा नहीं होगा क्योंकि भ्रगर हिन्द्स्तान को कोई खतरा है तो वह कक्मीर की सरहदात पर दूक्मन की तरफ से है । कहां तिब्बत, कहा नैपाल, कहां ग्रफगानिस्तान, कहां पाकिस्तान ग्रौर कहां पठानकोट । ६०० मील से हम घिरे हुए हैं। इसलिए इस सिलसिले में वहां मिलिट्री ट्रेनिंग देने का जितना जोर लगा सकते है वह लगाइये। हमारी बदकिस्मतीहै कि वहां रेल नही है। हम इस बारे में बार बार कहते स्राये है कि रेल बनास्रो । हमने आपको सब कुछ दिया है। सारी रियासत का कम्युनिकेशन दे दिया है, सारी रियासत का डिफेंस दे दिया है ग्रौर भ्रमुरखाजी वगैरा सब कुछ दे दिया है लेकिन ग्रफसोस है कि ४ मील से लेकर २०० मील तक दूश्मन हमारे मुल्क में घ्सा हुग्रा है। श्राप रेलवे लाइन नहीं बना सकते है ग्रौर दुश्मन को बाहर नहीं निकाल सकते हैं। हमारी बदकिस्मती से इस वक्त हमारे यहां मीज फायर है श्रौर हर तरह के खतरात मौजुद है। तमाम मुसीबतो का मुका-बला करना पड़ता है। में इसको खुद बहुत ज्यादा महसूस करता हूं क्योकि मेरा घर भी पाकिस्तान में चलागया है। मेराजिलाभी उधर चला गया है। हमें तो उस दिन बड़ी खुशी होगी जब कि हमारी ग्रसली जो हदूद है उन पर ग्रापकी डिफेंस की फौजें। होंगी । दुश्मन यू तो निकलने वाले नहीं हैं । उनको तो निकालना ही होगा ।

इसलिए मैं इस बिल के लिए आपका बहुत मशकूर हू और आपका शुक्रगुजार हूं और इसके लिए आपको फिर जम्मू और कश्मीर की तरफ से धन्यवाद देता हूं। मेहरबानी करके यह कीजिए कि इसको जितना बसीह कर सकते हैं उतना कीजिए। यू तो यह एक छोटा मा बिल नजर आता है लेकिन इसके अन्दर बड़ी बड़ी चीजें हैं यह इतना विशाल है कि इसमें बहुत बड़ी बौड़ माइन्डेडनेस है। इसमें बड़े बड़े काम करने हैं जो कि बहुत दूर तक असर अन्दाज होते है और इसमें तमाम मुल्क की तरक्की व बेहतरी आजादी और हिफाजत का राज मुनस्सर है और मेरे ख्याल से डिफेंम मिनिस्टर साहव बड़े काबिल आदमी है, वह जब रूल्स को बनायेंगे तो उसको ऐसा बना देंगे कि जिससे हम सबकी मुराद पूरी हो जायगी श्रौर इसमें सब ग्रा सकेंगे। चाहे वह श्रौरत हो या मर्द हो कोई भी हो।

मेरी बहिन ने यह कहा है श्रौर ठीक ही कहा है कि वह शक्ति हैं, दुर्ग हैं। हमारी बहिनों ने बहुत बड़े बड़े काम किये हैं, लेकिन यह तो इब्तदा का कदम है। जहां तक हमारा सवाल है हम तो ऐसे मुल्क के रहने वाले हैं जहां कि बड़े बड़े पहाड हैं ग्रौर जहां कि सीज फायर लाइन है। वहां वार हुई है और जंग की सूरत है । हमारे तो वालंटि-यर ग्राज भी सत्रह सत्रह ग्रठारह ग्रठारह हजार फुट की उंचाई पर जाते हैं ग्रौर पहाड़ों पर चढ़ते है ग्रौर ग्रपनी जान जोखिम में डालते है ग्रौर डिफेस की फौजों को रसद श्रौर दीगर जरूरी सामान पहुंचाते हैं। इनको देखकर के हमारी म्रांखें मेस्मराइज हो जाती है। मेरा तो श्रपनी बहिनों से यही कहना है कि फौजी काम सख्त मश्किल है। वह अभी कालिजो और स्कृलों में ही ट्रेनिंग ले लें श्रौर मुल्क की खिदमत करें, समाज का काम करें श्रौर सोशल सर्विस करें। मै श्रपनी बहिनों से **ग्र**पील करूंगा कि वह डिफेंस मिनिस्टर के साथ मिल कर के मेहरबानी करके ग्रपने बच्चों ग्रौर भाइयों से कहें कि जास्रो तुम मिलिटिरी ट्रेनिंग हासिल कर लो। यह दरवाजा तो ग्रभी बन्द नहीं हुन्ना है, इसका सिलिसला तो चलता ही रहेगा । इसके बगैर भी मुल्क की सेवा करने के श्रौर बहुत से रास्ते हैं। मुल्क में श्राज बहुत से काम है। सैलाब भ्राता है, बाढ भ्राती है। इसके ग्रलावा दुश्मन से लड़ने के लिए पीछे से भी बहुत सा इन्तजाम करना पड़ता है ग्रौर फिर जो कि भ्रन्दर के दुश्मन हैं, जो कि मुल्क में भ्राग लगाते हैं, बदइन्तजामी फैलाते हैं, इन दूश्मनों से भी मुल्क को बचाना है । तो इस तरह से भी हमारे समाज की सेवा हो सकती है।

(Time bell rings.)

मेरी यह श्रर्ज है कि लोक सहायक सेना तभी एक बड़ी कारामद चीज साबित हो सकती है जब कि ट्रेनिंग की मियाद को ज्यादा किया जाय, श्रलाउन्म दिया जाय, रिजर्व फोर्स की तरह इसको रखा जाय श्रीर खाने कपड़े वगैरा जरूरियात को भी मुहइया कर दिया जाय।

(Time bell rings.)

में मिनिस्टर साहब से अर्ज करूंगा कि हमारे मुक्क में ट्रेनिंग के लिए जो फेसिलिटीज आपने रखी हैं, जो राशन का इन्तजाम आपने कर रखा है, सिर्फ इसी में काम चलने वाला नहीं है। वहां के लोग भूख़े हैं, नंगे है, पांवों में वूट भी नहीं हैं, वह श्रापकी ट्रेनिंग कैसे कर सकेंगे? वर्दी भी उनको बाकायदा चाहिए।इसके बाद घर में (Time bell rings.)

भी फौजी सिपाही जैसी शान होनी चाहिए थ्रौर वहां भी पहनने के लिए वर्दी मिलनी चाहिए। यह नहीं होना चाहिए कि ट्रेनिंग खत्म हुई ग्रौर वर्दी उतार ली गई ग्रौर ग्रलाउन्म बन्द कर दिया गया। ट्रेनिंग के बाद भी उनको ग्रलाउन्स मिलना चाहिए ग्रौर वर्दी उनके पास रहनी चाहिए। फिर चाहे उनके नुकसान पूरे कीजिए या उनको बारिक में बन्द सात दिन रिखये या ज्यादा दिन रिखये, बाकी जिन साहिबान ने यह कहा है कि उनके लिए मिलिट्री रूल्स नही होने चाहिएं तो यह एक गलत बात है। जब उनको मिलिट्री ट्रेनिंग दी जा रही है तो फिर मिलिट्री के कानून के मुताबिक उनको काम करना होगा ग्रौर ट्रेनिंग ग्रंजाम देनी होगी। क्या मेरा वक्त हो गया?

उपसभाध्यक्ष (श्रीमती शारदा भागव) : हो गया।

SARDAR BUDHI SINGH: Thank you.]

Dr. K. N. KATJU: Madam, I grateful for the reception which this Bill has had here and as I said, this scheme has received a very warm reception from the people at large. It has now been functioning for 16 months and as some reference was made to what I may call the breakup of the trainees and to the classes from which trainees should be enrolled, the House may be interested to hear as to what exactly the situation has been far. We have trained actually 1,26,000 people. The number applicants was 1,88,000 and most these were not accepted because of want of medical qualifications; that is, they were not up to the standard, and very likely because the camps were limited to the number of 500 and the number was reached and no more could admitted. Out of these 1,26,000, according to our information, the farmers. that means, people coming from the rural areas were over 61,000; the number of students was just over 19,000 and that was because—I was rather myself—some of the camps were being held during the summer vacation and the students were very much attracted by this idea. They were not members of the N. C. C. and they took advantage of being enrolled in this; the number

[Dr. K. N. Katju.] of what is called unemployed people, mostly living in urban areas—that was the point which my hon, friend Kunzru made—was over 19,000 the number of miscellaneous coming from all classes, communities and different occupations, was 26,000. The House would be interested to hear that out of these 1,26,000 the number of literates was over 75 per cent, that is to say, 94,900 and the number of those who were illiterate was just 31,000 and, as I said in the beginning, efforts were made, wherever there were a number of people who were not literate, to give them in that one month some training. Now, the Auxiliary Corps is intended for urban areas and particularly for labour employed in the industrial mills and factories. is no question of making any exceptional effort to encourage people from any community because these are held in all parts of the country and mostly in rural areas. No one is prevented from applying and if he can stay there in the camp for a month, so much the better.

[Mr. Deputy Chairman in the Chair.]

Some comments were made that this period of one month may not be sufficiently extensive. I myself recognise This is a matter which shall require further consideration. There may be two courses, namely, either the period of one month may be extended to six weeks or two months, some hon. Member suggested, there may be a refresher course after two, three or four years. The scheme just in the beginning and the Bill has been kept open for all these developments and improvements. This is matter which we will very carefully consider.

Some comments were made about the limit. I do not know whether hon. Members have seen these camps them-I would suggest that, since everybody is interested, they should see the camp life. I do not say that everyone above 40 is unfit for military training but the truth of the matter is that the people who live in the camps will have to live a very strenuous life. In the morning from six o'clock to 12 o'clock it is rather pretty hard job and then after the mid-day meal they have got to put in another two or hours of training, then strenuous games and all that. We thought because the number was large and our number was small, if we opened it to everybody, then there might be some difficulty. Further, please look at it from another point of view. If we train a man of 40, 35 or 30, then we can look upon him as a potential source of service to the country for a number of years but if we take a man of 45 and train him for one or two months then within five years he will be practically unsuited for any further service. Therefore from all these points of view, the limits were placed. So far as military training is concerned, the conditions are entirely different. In the army you should retire a man at the age of 35; either the man is promoted to a senior office or some such thing is done.

Then some of the hon. Lady Members mentioned about women being given training. Of course, I am very sympathetic in this matter but let us not be carried away by the enthusiasm of the moment. The conditions are entirely different here. Here we take between the ages of 18 and 40. At the age of 18 or so what we call, the grahasthashram begins: so far as women are concerned, they have exceptional responsibilities, responsibilities which may not be shared by their husbands and it may be difficult for them to go.

SHRI S. N. MAZUMDAR: But they are breadwinners also in many cases.

DR. K. N. KATJU: We have begun training girls in our National Cadet Corps and, as Dr. Kunzru pointed out, there are Girl Guides. Now, the practical considerations come in. So far asgirl guides are concerned, they have got different units and the Commanding Officers there are all lady teachers. If we take women here, then we have to make exceptional arrangements. I do not know whether it will be possible because in the army women are not taken.

One hon. Member raised a very relevant question about training officers. Generally we take advantage of the services of retired Commissioned Officers and then we get the Junior Commissioned Officers, the N. C. Os. and the O. Rs. They are all men and I do not know whether.....

THE PARLIAMENTARY SECRETARY TO THE MINISTER FOR EXTERNAL AFFAIRS (SHRIMATI LAKSHMI MENON): In an emergency do you or do you not require the services of women?

Dr. K. N. KATJU: My hon. friend is thinking of service of one particular kind. I am thinking of services of all kinds. Of course, we require their services; they may be able to look after the camp life. That is national service. I once met a man....

SHRI H. N. KUNZRU: Do you have separate girls' division in the N. C. C. or not?

Dr. K. N. KATJU; Yes; I have.

SHRIMATI MAYA DEVI CHETTRY: Then why can't they have a separate camp for training also?

Dr. K. N. KATJU: We are just beginning with girl guides. Young girls of 18, 19 and 20.....

SHRI H. N. KUNZRU: They are not girl guides.

DR. K. N. KATJU: I withdraw the name. There is no charm in the name, I thought they are all called girl guides. We can call them N. C. C.; it does not matter. The whole point is they are under a separate command, under a separate Commanding Officer, under the command of their old teachers. I cannot possibly have one camp run women and another camp by men; and officers available. there will be no There are no women officers.

SHRIMATI SAVITRY DEVI NIGAM: (Uttar Pradesh): Women officers should be trained.

DR. K. N. KATJU: I shall appoint you if you like. I cannot understand this eagerness to interrup. The whole whole point is that this We are experiment. beginning. And then consider the question of expense. One hon, friend suggested—it is a very good suggestion and it appeals to me-that you should have a mixed camp. Enrol people Bihar and send them to Cape Comorin; enrol people in Tamilnad and ask them to go to Punjab for training. The idea is very fine, but then the whole question has to be examined from the point of view of practical difficulty, financial considerations. You have to pay railway expense and all that sort of thing. We are just making a beginning and there is no limit. agree that the expansion of the period

training is necessary, the expansion of the numbers will be necessary, because one lakh for a country of forty crores is not much. Even if I exclude women, there will be about ten crores who will be fit for training and we are only managing or making arrangements for one lakh. thing will have to go. Wait and see for another year, two years or three years, how these N. C. C. units or the Girls Divisions work. I should my hon, sisters over there at the time of the budget discussion to put forward a proposal that there should be women's battalions. I do not know whether it will be

SHRIMATI MAYA DEVI CHETTRY: But, Sir, you are closing the door for women in this Bill.

Dr. K. N. KATJU: Not at all. mean so far as this Bill is concerned, it can be changed within five days....

SHRIMATI SAVITRY DEVI NIGAM: Why not make arrangements from now?

Dr. K. N. KATJU: Very well, I shall consider this matter. So far as this Bill is concerned, we have decided that it should be open to men to begin with. I do not know why this anxiety to limit, to come in for a particular kind of service. People spoke about the home front. Well, the home front very large. Home front does not mean merely rifle shooting if any emergency arises. The home front means running of camps, looking after social welfare work. My sisters there, women India, are now doing it, most wonderful social welfare work, looking after mothers, children's hostels, and things like that

(At this stage Shri P. N. Sapru stood up.)

Mr. DEPUTY CHAIRMAN: eminent men from U. P. standing at the same time.

SHRI P. N. SAPRU: I want to draw your attention and the hon. Minister's attention to clause 5 which speaks of citizen of India. Now, citizen of India includes a woman as well as a man Therefore, rules cannot limit which the Act concedes.

SHRI B. K. P. SINHA (Bihar): Manincludes woman.

SHRI P. N. SAPRU: And, therefore, the prescribed authority must some rules for women citizens also....

Lok Sahayak Sena

MR. DEPUTY CHAIRMAN: No speech, Mr. Sapru.

Dr. K. N. KATJU: Anyway, at present Government's intention is to limit this Lok Sahayak Sena, like the Army, to men. And so far as the question of women is concerned, that had better await consideration for some more years. I appreciate the anxiety of my lady friends to be completely on terms of equality.

I do not agree with my hon. friend, Dr. Kunzru, when he said that it is nothing but educational and, therefore, so far as educational facilities are concerned, they should be extended to men and women alike. If this was nothing but educational, I entirely agree. But this is not educational. This is rifle shooting, military training, drill, eight mile marches, nine mile marches. It is very strenuous work. Of course, my lady friends—they will pardon are putting forward this claim without appreciating as to what the Lok Sahayak Sena is. I am not saying that they are delicate. I am looking at the difficulties.....

(Interruptions.)

SHRI S. N. MAZUMDAR: What kind of difficulties?

Dr. K. N. KATJU: There is really nothing more that I can add.

As I said, I shall consider this question of the expansion of the term and the refresher courses. That has been in our minds for a long time. It is all a question of finance and the question of getting the requisite assistance for training purposes.

I shall bear in mind the point that was raised by the hon. Member from Rajasthan. I remember, I know myself that we have got very good quality of retired officers and J. C. Os. in the States when there used to be State Service troops. We need the assistance of training officers, because in the regular army there is continuous training and it is very difficult for the army to spare officers, J. C. Os. and N. C. Os. for these purposes. And wherever we can get assistance, from retired lot, we are willing to consider that.

Then, finally a point was raised about co-ordinating....

SHRI P. N. SAPRU: May I interrupt Dr. Katju? It is rather important.

MR. DEPUTY CHAIRMAN: Order, order. He is not yielding to you.

SHRI P. N. SAPRU: I shall ask him a question and then he may answer it for our benefit. We have to vote this measure.

Mr. DEPUTY CHAIRMAN: Please put the question.

SHRI P. N. SAPRU: Clause 5 speaks of citizen of India. Citizen includes woman as well as man. Can you prescribe by rules a condition that citizen volunteer shall only be a man and not a woman when the principal Act authorises enrolment of men and women?

Dr. K. N. KATJU: 1 have stated as clearly as I possibly can in my language that it is intended to limit it to men. If there is any constitutional point, I ask my hon. friend to get it settled in the proper sphere. Now, with regard to co-ordinating all these agencies, all of them are under the Defence Ministry and we should like to have them work properly. There are officers-incharge and our effort is to see that the N. C. C., the Territorial Army and all these organisations are serving the country very well. That is all that I have to say.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill to provide the constitution of a Lok Saha Sahayak Sena for imparting military training to citizens of India, as passed by the Lok Sabha, be taken into consideration."

The motion was adopted.

Mr. DEPUTY CHAIRMAN: shall now take up clause-by-clause consideration.

SHRI P. N. SAPRU: Before you put all the clauses, I should like to say that clause 9 should be taken up separately, because there is a point which I wish to raise about it.

Clause 2 to 8 were added to the Bill.

Clause 9.—Liability for causing loss of or damage to, Government property.

MR. DEPUTY CHAIRMAN: Mr. Sapru. There is no time. Just one minute.

SHRI P. N. SAPRU: I will just state the points in one minute. volunteer wilfully or negligently causes loss of, or damage to, any property of the Government, the prescribed authority may, after giving him an oppor-tunity of being heard...." proceed to hold the enquiry. At the enquiry, however, as the clause is worded, he will not be given an opportunity of heard at all. You will just read this clause: "If any volunteer wilfully negligently causes loss of, or damage to, any property of the Government, the prescribed authority may, after giving him an opportunity of being heard....." Well, this is the procedure before the enquiry. "That is, this is the procedure at the stage before the enquiry. That is to say, at the inquiry stage the position is that the person concerned shall not be entitled to be heard. This is very strange jurisprudence and I would like Dr. Katju to explain what the intention in regard to this matter

DR. K. N. KATJU: The reply is very plain. All these matters will be provided for in the rules. My hon. friend has hit upon a very technical point that the man shall be heard. He says the language presupposes hearing him in absentia, in vacuo, and then making an enquiry against him. That is not the idea. The enquiry will be made in the presence of the man. We shall see to it that the rules are quite clear upon this point.

MR. DEPUTY CHAIRMAN: The question is:

"That clause 9 stand part of the Bill."

The motion was adopted.

Clause 9 was added to the Bill.

Clauses 10 and 11 were added to the Bill.

Clause 1, the Title and the Enacting Formula were added to the Bill.

Dr. K. N. KATJU: I beg to move: "That the Bill be passed."

सावित्री निगम : उपसभापति महोदय, मैने तो ग्राज के दिन को एक बहत ही मुबारक दिन समझा था ग्रौर इस विधेयक का में बहुत ही स्वागत करने वाली थी, लेकिन मझे खेद के साथ कहना पडता है कि पहले ही कौर में एक मक्खी निकल स्राई स्रर्थात् मुझे यह जान कर म्रात्यन्त क्षोभ हम्रा कि यह बिल केवल देश के पुरुष नागरिकों के लिए ही सीमित किया गया है। श्रीमन, पहले तो में यह जानना चाहंगी कि ग्राखिर इस विधेयक का मुख्य उद्देश्य क्या है ? जहां तक मैं इस विधेयक का उद्देश्य समझती हूं, मुझे पूरी तरह विश्वास है कि न तो हमारा देश ग्रभी किसी यद्ध में पड़ने वाला है ग्रौर न हमारे देश को कोई ऐसी स्राशंका है कि निकट भविष्य में देश में किसी प्रकार का युद्ध होगा या देशवासी किसी प्रकार के यद्ध में शामिल होने जा रहे है। इस भ्रत्यन्त सुन्दर विधेयक के द्वारा ऐसी ग्राशंकाग्रों का उत्पन्न करना एक प्रकार से, अपने देश की जो वर्तमान नीति है उसके साथ अन्याय करना है । जहां तक मैं इस विधेयक को समझी हूं, इस विधेयक के द्वारा देश के नागरिकों में एक नया डिसिप्लिन काम करने की एक नई योग्यता और जीवन के हर स्तर में डिसिप्लिन लाने की चेष्टा की गई है। जहां तक माननीय डिफेंस मिनिस्टर महोदय ने स्रभी यह बताया कि इसमें बड़ी ही जोरदार ट्रेनिंग होगी जैसे राइफल की ट्रेनिंग वगैरह वगैरह, में उनसे यह निवेदन करूगी कि ग्रगर वे केवल यही टेनिंग इस विधेयक के अन्तर्गत दिलाने की व्यवस्था करेगे तो हमारे देश के तमाम लोगों को ग्रौर साथ ही साथ ग्रासपास के राप्टों को यह शंका हो जायगी कि मालूम पड़ता है कि भारतवर्ष इंडाइरेक्ट तरीके से युद्ध की तैयारी कर रहा है। इसलिए मैं विनम्प्रतापूर्वेक उनसे कहना चाहती हु कि इस ट्रेनिंग के सम्बन्ध में वे साफ साफ बतलायें।

(समय की घंटी)

श्रीमन्, दो मिनट ल्गी। इससे एैंक भ्रम सब लोगों के दिमाग में फैल रहा है। मैं यह भी बता देना चाहती हू कि डिसिप्लिन की ग्रावश्यकता जिस प्रकार पुरुष नागरिकों को है, उसी प्रकार स्त्रियों को भी हैं। इसलिए इसका दरवाजा स्त्रियों के लिए भी ग्रवश्य खोल दिया जाय क्योंकि डिसिप्लिंड स्त्रियां ही एैंसे बच्चों को जन्म दे सकती हैं जो ग्रागे चलकर योग्य सैनिक बन सकते हैं। मैं यह भी निवेदन करूंगी कि देश के लिए ग्रौर राष्ट्र के लिए यह बात ग्रावश्यक है कि इस ट्रेनिंग के साथ साथ इसमें नागरिक शिक्षा ग्रौर समाज शिक्षा की भी व्यवस्था की जाय ग्रौर

* श्रीमती सावित्री निगम]

तमाम लोगों के दिमाग से यह शका निकाल दी जाय कि यह बिल किसी प्रकार की मिलिटरी की तैयारी है बल्कि यह कह दिया जाय कि देश के नवनिर्माण में काम करने के लिए नवयुवकों को तैयार करने के लिए यह बिल लाया जा रहा है।

DR. K. N. KATJU: I am sorry that my hon. friend was not present when the discussion started. At that it was explained as to what was reason for bringing in this particular I am rather sorry to find that simply because at the present juncture women are not included, my hon. friend seems to think that this is a Bill which is intended to prepare for a general war against the universe-I do not know what she meant-and therefore she said that the Bill ought to be condemned. I don't understand all this argument. I have nothing to add.

MR. DEPUTY CHAIRMAN: The question is:

"That the Bill be passed." The motion was adopted.

THE SUPREME COURT (NUMBER OF JUDGES) BILL, 1956

THE MINISTER IN THE MINISTRY OF HOME AFFAIRS (SHRI B. N. DATAR): Sir, I beg to move:

"That the Bill to provide for increase in the number of Judges of the Supreme Court, excluding Chief Justice, as passed by the Lok Sabha, be taken into consideration.'

This is a very small matter. object of this Bill is to increase the number of Judges of the Supreme Court, including the Chief Justice, from eight to eleven. You will find, Sir, that in article 124(1) of the Constitution a provision has been made regarding the number or the composition of the Judges: "There shall be a Supreme Court of India consisting of a Justice of India and, until Parliament by law prescribes a larger number, of not more than seven other Judges." You will find that according to this we had eight Judges of the Supreme Court from 1950 till now. But the work has increased. I would point out to this House that this increase in the number

of Judges has been sought on two grounds. One ground is naturally the constitutional ground, and the Constitution has provided that it shall be open to the Supreme Court to make rules for the composition of certain Benches of the Supreme Court for hearing certain matters. Take, for example, the question of dealing with constitutional matters which naturally, in view of the Constitution, are not very tew. number is increasing, and therefore it was considered desirable that so far as the Constitution Bench was concerned it ought to consist of five Judges. Now, if five Judges are there, then only three Judges remain and therefore often times it becomes extremely difficult for the Supreme Court to have an adequate number of Judges for other work. That is the reason why the Chief Justice of the Supreme Court suggested to Government of India the advisability of increasing this number, so that, according to him, at all times simultaneously whenever the Supreme Court is working, there can be three Benchesone consisting of five Judges so far as constitutional matters are concernedand two others consisting of three Judges each; in all, including the Chief Justice, according to his opinion, there ought to be eleven Judges. This question was examined not only from this constitutional point of view but also from the point of view of the increase of work from 1950 onwards. I would point out to this House that in the year 1950 there were instituted 1,215 cases. Formerly in that year there were 700 cases brought over from the preceding year. In the next year, 1951, the number increased to 1,924. Then in 1952 it was 1,457. In 1953 it was 1,714. In 1954 it was 2,136. In 1955 the figure was 2,099. In the present year, that is up to March 1956, the number was 767. Now, if an average is taken, it is found that during the last five years the annual average would come about 1,866. So far as the disposal of work is concerned, I find that disposal also has increased from 1950 down to In 1950 it was 525. Now it will be found that the average disposal annually of the work of the hon. Judges of the Supreme Court comes to 1,740. In other words, the disposal has increased to a very remarkable extent, and naturally increase of work is about 53 per cent. therefore it was considered necessary that there should be increase in the number of Judges from eight including the Chief Justice to eleven. Now, as the House is aware, the